

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI**

O.A. NO. 606/2018

**In the matter of:**

Compliance of Municipal Solid Waste Management Rules, 2016

(National Capital Territory of Delhi)

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Filed by:

(Delhi Pollution Control Committee)  
Respondent

New Delhi:  
Dated: 28.06.2019

**BEFORE THE HONOURABLE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH AT NEW DELHI  
Original Application No 606 / 2018**

**In the matter of:**

**Compliance of Municipal Solid Waste Management Rules, 2016  
(National Capital Territory of Delhi)**

**FIRST QUARTERLY REPORT BY GOVERNMENT OF NCT OF DELHI IN  
COMPLIANCE TO ORDER DATED 11.03.2019**

1. The afore-cited matter relating to municipal solid waste management and allied issues was listed on 16.01.2019 wherein various directions have been passed. In pursuance of the said order a status report was filed before the Hon’ble National Green Tribunal on 08.03.2019 and the Deponent was present in person before the Hon’ble Tribunal on 11.03.2019.
2. The Hon’ble Tribunal vide order dated 11.03.2019 has issued following further directions at para 32 of the said order :-

- “
- i. *Steps for compliance of Rules 22 and 24 of SWM Rules be now taken within six weeks to the extent not yet taken. Similar steps be taken with regard to Bio-Medical Waste Management Rules and Plastic Waste Management Rules.*
  - ii. *At least three wards/zones/circles in each Municipal Corporation/New Delhi Municipal Council/Delhi Cantonment Board may be notified on the website within two weeks from today as model wards/zones/circles which will be made fully compliant within next six months.*
  - iii. *The remaining wards/zones/circles may be made fully compliant in respect of environmental norms within one year.*

- iv. *A quarterly report be furnished by the Chief Secretary, every three months. First such report shall be furnished by June 30.*
- v. *The Chief Secretary may personally monitor the progress, at least once in a month, with all the District Magistrates.*
- vi. *The District Magistrates or other Officers may be imparted requisite training.*
- vii. *The District Magistrates may monitor the status of compliance of environmental norms, at least once in two weeks.*
- viii. *Performance audit of functioning of all regulatory bodies may be got conducted and remedial measures be taken, within six months.*
- ix. *The Chief Secretary may remain present in person before the Tribunal with the status of compliance in respect of various issues mentioned in para 20 as well as any other issues discussed in the above order on 23.09.2019.”*

The Quarterly Report is submitted as follows:-

- 3. State Level Committee has been constituted vide office order dated 15.02.2019 and Copy of the said office order has already been submitted before the Hon'ble Tribunal vide Affidavit Dated 08.03.2019.
- 4. Special Task Forces (STF) for each District have been constituted vide office order dated 07.03.2019 / letter dated 16.04.2019. Copy of order dated 07.03.2019 has already been submitted to Hon'ble Tribunal vide Affidavit Dated 08.03.2019. Copy of letter dated 16.04.2019 is annexed as **Annexure- 1.**
- 5. The SLC under the chairmanship of Chief Secretary has reviewed the action taken w.r.t. the orders of Hon'ble National Green Tribunal Dated 16.01.2019 and 11.03.2019 from time to time. Wards / Areas were identified and declared / notified as Model Ward /Areas in the meeting held on 22.03.2019. Minutes of the meetings chaired by Chief Secretary held on 26.04.2019, 10.05.2019 and 18.06.2019 are annexed as **Annexure - 2, Annexure - 3 and Annexure - 4** respectively.
- 6. Status / Steps taken by the Urban Local Bodies for the compliance of Rule 22 of the Solid Waste Management Rules, 2016, regarding creating necessary infrastructure for implementation of these Rules, is annexed as **Annexure- 5.** Steps taken with regard to Bio-Medical Waste Management Rules and Plastic Waste Management Rules have been submitted in detail in paras 14 & 15 respectively.

7. Annual reports for the year 2017 -2018 were sent to CPCB as given in following Table :

S.No	Rules	Applicable Rules	Annual Report sent to CPCB on
1	Solid Waste Management Rules, 2016	Rule 24 (3)	07.03.2019
2	Construction and Demolition Waste Management Rules, 2016	Rule 8(3)	13.03.2019
3	Bio-Medical Waste Management Rules , 2016	Rule 13 (2)	25.07.2018
4	Plastic Waste Management Rules , 2016	Rule 17 (3)	19.03.2019

8. Annual reports for the year 2018 -2019 have been sent to CPCB as given in following Table :

S.No	Rules	Applicable Rules	Annual Report sent to CPCB on
1	Solid Waste Management Rules, 2016	Rule 24 (3)	24.06.2019
2	Construction and Demolition Waste Management Rules, 2016	Rule 8(3)	24.06.2019
3	Bio-Medical Waste Management Rules , 2016	Rule 13 (2)	26.06.2019
4	Plastic Waste Management Rules , 2016	Rule 17 (3)	26.06.2019

9. In pursuance to the said directions dated 11.03.2019 , a meeting with all concerned Heads of Departments of GNCTD and Local Bodies was taken on 22.03.2019 and following Wards / Areas have been declared / notified as Model Ward / Areas and the same have been displayed the respective websites :-

S. No.	Name of Local Body	Name of Ward / Area
1	South Delhi Municipal Corporation	1. R.K. Puram (Ward Number 65-S) 2. Andrews Ganj (Ward Number 59-S) 3. Janak Puri South (Ward Number 16-S)
2	North Delhi Municipal Corporation	1. Pitampura (KPZ), (Ward Number 64) 2. Rajendra Nagar (KBZ) (Ward Number 102) 3. Rohini – G (RZ) (Ward Number 58)
3	East Delhi Municipal Corporation	1. Yamuna Vihar (Ward Number 45E) 2. Mayur Vihar Phase-I(Ward Number 1E) 3. Anand Vihar (Ward Number 18E)
4	New Delhi Municipal Council	Whole area under the jurisdiction of NDMC
5	Delhi Cantonment Board	1. Poultry Farm Area 19 Number (Ward Number 2) 2. Shastri Bazar Area (Ward Number 3) 3. Shankar Vihar, (Ward Number 4)

List of Model Wards / Area has also been displayed at the website of DPCC. An affidavit in this regard was also filed before the Hon'ble Tribunal on 25.03.2019.

Detailed Progress Report in respect of Model Wards /Areas identified by Urban Local Bodies (ULBs) for making them compliant is annexed as **Annexure – 6.**

10. In addition, the local bodies have been directed to initiate action for making the remaining wards/zones compliant in respect of environmental norms within one year.

**11. Training of District Magistrates :**

Department of Environment, Govt. of NCT of Delhi organised a Meeting-cum-Training Programme on- "Implementation of Solid Waste Management Rules, 2016 and Directions of the Hon'ble NGT in OA 606/2018," on 04.06.2019 at Delhi Secretariat. Chief Secretary presided over this Meeting-cum-Training Programme. Pr. Secretary (UD) cum Incharge Secretary (Env.) cum Chairman (DPCC), District Magistrates, Commissioners of Urban Local Bodies, Dy. Commissioner of MCD zones, SDMs and other concerned officers participated in this programme. The presentations given by experts in the field of solid waste management have been uploaded on the website of the Environment Department.

All the Urban Local Bodies & District Magistrates have been directed to comply with the directions of the Hon'ble NGT dated 16.01.2019 & 11.03.2019 as well as to act as per the provisions of the Solid Waste Management Rules, 2016.

**12. Performance Audit of Regulatory Bodies :**

Performance Audit of DPCC has been conducted by CPCB on 23 – 24 May, 2019. Status of Performance Audit of Urban Local Bodies / Delhi State Industrial and Infrastructure Development Corporation (DSIIDC) is submitted in following Table:-

S. No.	Name of Local Body/Organisation	Performance Auditing Agency	Brief Status
1	South Delhi Municipal Corporation	TERI	TERI has been appointed as 3rd Party for assessment of Solid Waste Management in SDMC. LOI issued on 17.06.2019. Assessment work is in progress. The date of completion of the assessment is scheduled for 17.08.2019.

2	North Delhi Municipal Corporation	TERI	TERI has been appointed for Performance Audit & work of 30 wards is to be completed in 2 months time.
3	East Delhi Municipal Corporation	TERI	TERI has been appointed as 3 <sup>rd</sup> Party for assessment for Solid Waste Management in EDMC. Letter of award has been issued to TERI. Assessment work is in progress. The date of completion of the assessment is scheduled for 15.09.2019.
4	New Delhi Municipal Council	TERI	TERI has been identified for conducting Performance Audit of Solid Waste Management / C & D Waste / Plastic Waste in its area.
5	Delhi Cantonment Board	NEERI	Requested NEERI for carrying out Performance Audit of DCB under SWM Rules, 2016, PWM Rules, 2016, C & D Waste Rules, 2016 and Bio Medical Waste Management Rules, 2016, latest by August, 2019. The confirmation is awaited.
6	DSIIDC	NPC	National Productivity Council (NPC) has been engaged for carrying out Performance Audit of solid waste management practices in Industrial Estates.

The concerned regulatory bodies and agencies have been directed to take remedial measures on the shortcomings identified during the performance audit.

**13. Review of Status of Implementation of Plastic Waste Management Rules, 2016 , as amended in 2018.**

- (1) Status of Plastic Waste Management in Delhi was reviewed by the Chief Secretary in the meeting held on 18.06.2019. Urban Local Bodies have been directed to encourage the use of plastic waste (preferably the plastic waste which cannot be further recycled) for road construction or energy recovery or waste to oil etc. Urban Local Bodies have prepared Draft Bylaws for implementation of Plastic Management Rules and Urban Development Deptt. is in the process of notifying these Bye-laws.

(2) DPCC has taken following actions :

- (i) Environmental Compensation of Rs.50,000/- each was imposed on 22 defaulter units in the month of April & May, 2019, which were found engaged in Manufacturing of Plastic Carry Bags/Plastic Sheets/Multilayered Packaging Sheets of thickness less than 50 microns (50 microns or more thickness is allowed as per the Plastic Waste Management Rules, 2016). Out of 22 units, 6 units have deposited the fine of Rs.50,000/- each. The total amount deposited is Rs. 3,00,000/- ( Rs. Three Lakh).
- (ii) Environmental Compensation of Rs, 50,000/- each was also imposed on 243 units in the month of December, 2018, which were found engaged in burning/dumping of plastic waste in Bawana and Narela Industrial Areas. Till date 225 units have deposited the Environmental Compensation. The total amount deposited by these 225 units is 1,12,50,000 (Rs. One Crore Twelve Lakhs Fifty Thousand only).  
Environmental Compensation of Rs, 10,00,000/-(Rs. Ten Lakh) each was imposed on M/s. PNC Delhi Industrial Infra Private Limited and M/s. Bawana Infra Development Private Limited, both concessionaires of Delhi State Industrial and Infrastructure Development Corporation (DSIIDC) engaged for maintenance of Industrial Estates as they have failed to discharge their assigned duties of proper solid waste management of Narela and Bawana Industrial Areas respectively. The total amount deposited by these two concessionaire is Rs. 20,00,000 (Rs. Twenty Lakhs). Thus the total amount received from 225 units and two concessionaire is Rs. 1,32,50,000 ( Rs. One Crore Thirty two Lakh and Fifty Thousand).
- (iii) A surprise raid was conducted in Gazipur Mandi, Azad Pur Mandi and Sadar Bazaar Area in the month of June ,2019, to identify the retailers and street vendors engaged in selling plastic carry bags or multi layered packaging or plastic sheets or covers made of plastic sheets made of thickness less than 50 microns. During raid total 28656 kg of banned plastic carry bags were seized from 17 persons/units and about Rs. 1,00,000,00/- (Rs. One Crore) penalty have also been imposed as Environmental Compensation. MCD has been directed to dispose off the seized material to Waste to Energy Plant at Bawana, Delhi.

- (iv) Show Cause Notices under section 5 of Environment (Protection) Act, 1986 (read with Plastic Management Rules) against the industrial units with the direction to apply for Registration under Plastic Waste Management (Amendment) Rules, 2018, have been issued to 1691 number of units on 24.06.2019, who were found to be operating in various industrial estates without due registration.
- (v) Registration under Plastic Waste Management (Amendment) Rules, 2018, has been granted to 18 units engaged in manufacturing of plastic bags, multilayered packaging etc. In addition, 21 applications for registration have been received, which will be processed at the earliest & within the stipulated time.
- (3) Consolidated status of action taken report of Local Bodies , Revenue Department & DPCC for the period 17.08.2017 to 14.06.2019 with respect to ban on less than 50 micron Plastic Carry Bags, is annexed as **Annexure – 7.** During the aforesaid period total Quantity of Material seized is 73132 Kg, Number of Notices / Challans issued is 4312 and Environmental Compensation received is Rs. 7345000/- (Rupees Seventy Three Lakh Forty Five Thousand only).

#### 14. **Review of Status of Bio-Medical Waste Management in Delhi**

Status of Bio-Medical Waste Management in Delhi was reviewed by the Chief Secretary on 18.06.2019.

- (i) Inventorization of Health Care Facilities (HCFs) and action taken against defaulters, who have not applied for authorization in DPCC is as follows.
- Based on the survey conducted by both the Common Bio-medical Waste Treatment Facilities (CBWTFs) in the month of February, 2019, Show Cause Notices were issued to 3275 HCFs who were reported to be un-registered with DPCC.
  - Public Notices have been issued in Newspapers for all HCFs to apply for authorization under the Bio-Medical Waste Management, Rules, 2016, by 15.06.2019, failing which appropriate action including closure of the HCF, disconnection of power supply and imposition of Environmental Damage Compensation (EDC) will be taken.

- 17 Camps have been organized by DPCC in the month of May, 2019 for enabling the HCFs to apply on-line for Authorization under the Bio-Medical Waste Management, Rules, 2016.
- The list of registered HCFs with DHS was also scrutinized and in all those cases of HCFs who are yet to apply for authorization, SCNs have been issued.
- Show Cause Notices have also been issued to violators who were detected unregistered during the field surveys carried out by DPCC in the month of June, 2019.

Thus, total Show Cause Notices issued to HCFs = **3354** `

- In response to the Show Cause Notices, 2519 HCFs have applied for authorization in DPCC under Bio Medical Waste Management Rules, 2016.
  - DPCC has already issued authorizations to 4288 HCFs and the 2519 new applications are also being processed.
  - The basic condition for applying for authorization in DPCC is the agreement with one of the Common Bio-medical Waste Treatment Facilities (CBWTFs) operating in Delhi. Therefore as on date 6807 (4288 + 2519) HCFs in Delhi are disposing off their bio-medical waste through the two common facilities.
  - In the case of defaulters, in the first phase, action is being taken on the bedded hospitals who have not applied for authorisation. Till 26.06.2019 total 12 bedded hospitals have been issued closure directions and they have been given 7 days to vacate patients and close down the operations till the authorization is applied. In addition, 23 HCFs (non-bedded) identified during field survey have also been issued closure directions. In all cases Environmental Compensation in each case is being computed and shall also be levied.
- (ii) Annual Report for the year 2017 has already been submitted to CPCB in the prescribed format on 25.07.2018. Annual Report for the year 2018 has also been submitted to CPCB on 26.06.2019.

(iii) Monitoring of Compliance in Health Care Facilities (HCFs)

- a) HCFs are regularly inspected by DPCC individually, as well as along with District Level Monitoring Committees for checking compliance of the Authorization issued/ provisions of Bio-medical Waste Management Rules.
- b) Two Common Bio-medical Waste Treatment Facilities (CBWTFs) in Delhi are being inspected at least once in six months along with third party audits. Last inspection was carried out in December, 2018. The process for conducting further inspection / audit is underway.
- c) On-Line Emission Monitoring Systems have already been installed in both the CBWTFs operating in Delhi.

**15. Status of Construction and Demolition Waste Management in Delhi**

Status of Construction and Demolition Waste management in Delhi was reviewed in the meeting held on 18.06.2019 under the Chairman of Chief Secretary.

(i) Construction and Demolition Waste Processing Facilities in Delhi:

Approximately 3900 TPD of Construction and Demolition Waste (C& D Waste) is generated in Delhi. The existing capacity of Construction and Demolition Waste Processing / Recycling plants in Delhi, is 2650 TPD as mentioned in following Table:

S. No.	C& D Waste Processing Facility	Existing Capacity (in TPD)	Proposed Expansion for Additional Waste Processing Capacity (in TPD)
1	<b>North DMC</b> Construction and Demolition Waste Processing Facility at Jahangir Puri. (Being operated by IL&FS)	2000	---
2	<b>East DMC</b> Construction and Demolition Waste Processing Facility at Shastri Park. (Being operated by IL&FS)	500	500
3	<b>DMRC</b> Construction and Demolition Waste Processing Facility at DMRC Site Rani Khera. (Being operated by IL&FS )	150	---
	<b>Total</b>	<b>2650</b>	<b>500</b>

(ii) Proposed New Construction and Demolition Waste Processing Facilities in Delhi:

S.No	Proposed Site of C& D Waste Processing Facility	Proposed Waste Processing Capacity (in TPD)
1	Bakkarwala (South DMC)	500 ( expandable upto 1000 TPD)
2	Maidangarhi (South DMC)	1000 (by December, 2019)
2	Ranikhera (North DMC)	1000
4	Libaspur (PWD)	500
	<b>Total</b>	<b>3000</b>

(iii) Urban Local Bodies have identified designated places for dumping of Construction and Demolition waste in their areas of jurisdiction and dumped materials are taken to the Construction and Demolition Waste Processing Facilities which are producing products from the Construction and Demolition waste. North DMC has taken measures for making surprise inspections in night to find out the violators and necessary action is being taken including issuing of Challan. SDMC is in the process of installing CCTV at hot spots, where C&D waste is illegally dumped.

16. Regarding directions at para 20 of the Order Dated 11.03.2019 of the Hon'ble Tribunal it is submitted that with respect to point (a) of the said para status of Compliance of SWM Rule,2016, Plastic Waste Management Rules,2016 and Bio Medical Waste Management Rules , 2016 have been submitted in above paras.

(b) Regarding direction at para (b) of Para 20 on status of functioning of Committees constituted by this Order, it is submitted that State Level Committee has been constituted vide office order dated 15.02.2019 and the same is functioning under the Chairmanship of Chief Secretary, Delhi. Regular meetings have been held on 26.04.2019, 10.05.2019 and 18.06.2019 are annexed as Annexure - 2, Annexure - 3 and Annexure - 4 respectively.

Regarding rest of the directions ( c ) to ( h ) at para 20 of the Order Dated 11.03.2019 of the Hon'ble Tribunal following are submitted :-

(c) *Status of the Action Plan in compliance vide order dated 20.09.2018 in the News Item published in “The Hindu” authored by Shri Jacob Koshy titled “More river stretches are now critically polluted : CPCB (Original Application No. 673/2018).....”.*

In compliance of the order dated 20.09.2018, the River Rejuvenation Committee (RRC) for Delhi has been constituted vide order dated 22.10.2018 for preparation of the action plan for rejuvenation of 22 km stretch of river Yamuna (Wazirabad to Asgarpur village). The following is the Constitution of the Committee:

1. Director, Department of Environment, Govt. of NCT of Delhi
2. Director, Department of Urban Development, Govt. of NCT of Delhi
3. Director, Industries, Govt. of NCT of Delhi
4. Member Secretary, DPCC

The RRC is to function under the overall supervision and coordination of Principal Secretary, Environment of the concerned State/Union Territory.

The meetings of the RRC were held from time to time and Action Plan as approved by the Chief Secretary was submitted to CPCB on 30.01.2019. As per the suggestions given by CPCB, Revised Action Plan has been submitted to CPCB on 04.04.2019.

(d) *Status of functioning of Committees constituted in News Item Published in “The Times of India” Authored by Shri Vishwa Mohan Titled “NCAP with Multiple timelines to Clear Air in 102 Cities to be released around August 15” dated 08.10.2018.....”*

As per the order, an Air Quality Monitoring Committee (AQMC) was constituted comprising of Directors of the following Departments for NCT of Delhi

1. Department of Environment, Govt. of NCT of Delhi
2. Transport Department, Govt. of NCT of Delhi
3. Industries Department, Govt. of NCT of Delhi
4. Urban Development Department, Govt. of NCT of Delhi
5. Department of Agriculture, Govt. of NCT of Delhi
6. Member Secretary, Delhi Pollution Control Committee (DPCC)

After taking comments of all stakeholder departments, Action plan was finalized by AQMC and sent to CPCB on 19.12.2018. AQMC after taking inputs from all concerned departments had concluded that both CAP and GRAP are being implemented in Delhi along with 41 directions issued by CPCB under Air Act by various implementing agencies for controlling air pollution in Delhi. Preparation of another action plan with respect to Delhi will be a duplicate exercise and may not be desirable for Delhi as the implementation of these plans is being monitored at different levels at Government of NCT of Delhi, EPCA, CPCB, MOEF&CC, GOI and by Prime Minister's office.

Central Pollution Control Board (CPCB) vide its letter dated 12<sup>th</sup> February, 2019 communicated that the Action Plan prepared by Air Quality Monitoring Committee (AQMC) has been approved with some remarks. CPCB has suggested for making broad estimates for financial layout. Financial layout on Air Action Plan received from concerned departments have been sent to CPCB on 21.05.2019. Thereafter, First quarter progress report of Air Action Plan has also been sent to CPCB on 31.05.2019.

Compliance to order dated 15.03.2019 :

This order has reference to previous NGT orders in OA 519 of 2016, Hardeep Singh & Ors vs SDMC pertaining to Noise Pollution Control.

In compliance to the above said order draft Action Plan for Noise Pollution Control has been prepared after incorporating the inputs from DPCC and all other stakeholder departments. The plan has been sent to CPCB on 27.06.2019.

*(e) Status of Action Plan with regard to identification of polluted industrial clusters in O.A. No. 1038/2018. News item published in "The Asian Age" Authored by Sanjay Kaw titled "CPCB to rank industrial units on pollution levels" dated 13.12.2018.*

In compliance with the orders, DPCC has constituted a Committee comprising of various Departments on 20.02.2019 for preparation of the said action plan for the critically polluted area of Najafgarh Basin including Anand Parbhat, Wazirpur, Narela and Okhla industrial clusters. In Delhi, clusters of Comprehensive Environmental Pollution Index (CEPI) >70 is Najafgarh Drain Basin including Anand Parbat, Narela, Okhla and Wazirpur. DPCC has prepared the Action Plan for critically polluted areas of Delhi. The Action Plan has been sent to CPCB vide letter dated 16.04.2019.

*(f) Status of the work in compliance of the directions passed in O.A. No. 173 of 2018, Sudarsan Das v. State of West Bengal & Ors. Order dated 04.09.2018.*

Subsequent to the constitution of District Level Environment Impact Assessment Authority (DEIAA) by Ministry of Environment, Forest and Climate Change Vide Notification dated 20.01.2016, no mining lease has been awarded in Delhi by Revenue Department of Govt. of NCT of Delhi. The mining lease will be granted only after following due procedure established by Law and as interpreted by This Hon'ble Tribunal vide order dated 04.09.2018.

*(g) Total amount collected from erring industries on the basis of 'Polluter Pays' Principle, "Precautionary principle" and details of utilization of funds collected.*

Till 20.06.2019 an amount of Rs. 31.0923 Crores has been received as Environmental Compensation by DPCC. A sum of Rs. 5,11,32,525/- (Rupees Five Crores Eleven Lakh Thirty Two Thousand Five Hundred & Twenty Five only) has been remitted to the CPCB as per direction of the Hon'ble NGT dated 07.02.2017 passed in OA No. 24/2011.

The details of total amount of Environmental Compensation received by DPCC is annexed as Annexure- 8.

(h) *Status of the identification and development of Model Cities and Towns in the State in the first phase which can be replicated later for other cities and towns of the State.....”*

That due to Article 239 A of the Constitution, Legislative Assembly has no power to make law with respect to Entry 1 (Public order), Entry 2 (Police) and Entry 18 (Land). Thus New Delhi Municipal Council (NDMC) and Delhi Development Authority (DDA) may be asked to submit their report directly before this Hon`ble Tribunal w.r.t. development of Model Cities in their jurisdiction. The New Delhi area is being developed as a smart city by New Delhi Municipal Council.



(Vijay Kumar Dev)  
Chief Secretary,

Govt. of NCT of Delhi

Date : 28 .06.2019

MOST URGENT/NGT MATTER

DEPARTMENT OF ENVIRONMENT, GOVT. OF NCT OF DELHI  
Level - 6, C- Wing, Delhi Secretariat, I.P. Estate, New Delhi - 2  
Telephone No. 23392306

No: F. DPCC/(10)/(18)/(44)/Leg-18/2262-2267

Dated: 16/04/19

Order regarding constitution of District-wise Special Task Force in compliance to the directions of Hon'ble National Green Tribunal in OA 606/2018 in the matter regarding "Compliance of the Municipal Solid Waste Management Rules, 2016".

In continuation of this office order No. F.DPCC/(10)/(18)/(44)/Leg-18/1634-1639 dated 07.03.2019 on above subject, the following officers of concerned Departments/Authorities /Agencies have been nominated for the constitution of District-wise Special Task Forces :

Revenue Distt.	Officers from Delhi Police	Officers from Delhi State Legal Services Authority	Officers from Revenue Department (GNCTD)	Officers from Delhi Pollution control committees (DPCC)
East	ACP/HQ/PG Cell (East)	1. Sh. Pawan Kumar, Secy. DLSA (East) Supervisory level 2. Sh. Preshant Rastogi, Supdt. DLSA (East) (Nodal officer)	Sh. Arun Gupta, ADM (E)	Concerned Environmental Engineer of consent management Cell of DPCC looking after the Revenue Distt.
South-West	ACP/HQ/PG Cell (South-West)	1. Sh. Jagmohan Singh, Secy. DLSA (South-West) Supervisory level 2. Sh. Vineet, Supdt. DLSA (South-West) (Nodal officer)	Sh. M.T. Kom, ADM (SW)	
Shahdara	ACP/HQ/PG Cell (Shahdara)	1. Sh. Akash Jain, Secy. DLSA (Shahdara), Supervisory level 2. Ms. Usha Kaul Bhat, Supdt. DLSA (Shahdara) (Nodal officer)	Sh. Vivek Agarwal, ADM (Shahdara)	
North West	ACP/HQ/PG Cell (North West)	1. Ms. Ruchika Singla, Secy. DLSA (NW) as Member of STF at Supervisory level 2. Ms. Urmila Khosa, Supdt. DLSA (NW) (Nodal officer)	ADM (NW)	
South	ACP/HQ/PG Cell (South)	1. Ms. Shreya Arora Mehta, Secy. DLSA (South) Supervisory level 2. Sh. Deepak Nagpal, Supdt. DLSA (South) (Nodal officer)	ADM (S)	
West	ACP/HQ/PG Cell (West)	1. Sh. Vinod Kumar Meena, Secy. DLSA (West), THC Supervisory level 2. Ms. Ritu Moudgil, Supdt. DLSA (W) (Nodal officer)	BDO (West)	

Contd -

North-East	ACP/HQ/PG Cell (North-East)	1. Sh. Arvind Bansal, Secy. DLSA (North-East), Supervisory level 2. Ms. Neetu Nigam Bhatnagar, Supdt. DLSA (NE) (Nodal officer)	Sh. Puneet Kumar Patel, SDM (Karawal Nagar)
New Delhi	ACP/HQ/PG Cell (New Delhi)	1. Sh. Chanderjit Singh, Secy. DLSA (New Delhi), Supervisory level 2. Sh. Amit Tanwar, Supdt. DLSA (ND) (Nodal officer) ACP/HQ/PG Cell (East)	Sh. Dharmendra Kumar, ADM (ND)
North	ACP/HQ/PG Cell (North)	1. Sh. Dharendra Rana, Secy. DLSA (North), Supervisory level 2. Sh. Harsh Narang, Supdt. DLSA (NE) (Nodal officer)	ADM (North)
Central	ACP/HQ/PG Cell (Central)	1. Sh. Sandeep Gupta, Secy. DLSA (Central), Supervisory level 2. Sh. Anil Kumar Butta, Supdt. DLSA (Central) (Nodal officer)	Ms. Richa, ADM (Central)
South-East	ACP/HQ/PG Cell (South-East)	1. Secy. DLSA (South-East), Supervisory level 2. Supdt. DLSA (South-East) (Nodal officer)	Sh. Rajeev Singh, ADM (South-East)

Necessary action will be taken by district-wise Special Task Forces in compliance to the direction at para 35 of the Hon'ble NGT order dt. 16.01.2019 in OA No. 606/2018 (copy enclosed). The action taken by each of the district-wise Special Task Force will be compiled by concerned Environment Engineer of DPCC for apprising the Chief Secretary and submission to the Hon'ble NGT.

  
(S.M. Ali)  
Special Secretary (Env.)

Copy to: All concerned officers of district-wise Special Task Force.  
Copy for information to:

1. Commissioner of Police, Delhi Police
2. Member Secretary, Delhi State Legal Services Authority.
3. Divisional Commissioner cum Secretary (Revenue), Govt. of NCT of Delhi.
4. MS, DPCC.
5. SO to Chief Secretary, GNCTD
6. PS to Secretary (Env.), GNCTD-cum-Chairman DPCC.

  
(S.M. Ali)  
Special Secretary (Env.)

IMMEDIATE  
NGT MATTER

DELHI POLLUTION CONTROL COMMITTEE  
DEPARTMENT OF ENVIRONMENT, GOVT. OF NCT OF DELHI  
5<sup>th</sup> FLOOR, ISBT BUILDING, KASHMERE GATE, DELHI-110006  
visit us at : <http://dpcc.delhigovt.nic.in>

F.No. DPCC/WMC-II/Status Report/OA 606 of 2018/2019/1481-1503 Dated:04-05-2019

### MINUTES OF MEETING

Please find enclosed herewith the Minutes of Meeting of Chief Secretary, Govt. of NCT of Delhi, held on 26.04.2019 at Delhi Secretariat with respect to order dated 11.03.2019 of Hon'ble National Green Tribunal in O.A No. 606/2018 regarding Compliance of Municipal Solid Waste Management Rules, 2016, for necessary action.

All the concerned Departments / Authorities are required to take necessary action for the compliance of the orders dated 16.01.2019 & 11.03.2019 of the Hon'ble National Green Tribunal in the above mentioned case and decisions taken in the said meeting on 26.04.2019 & submit the compliance report to DPCC (Hard Copy as well as soft copy through email at **Email ID : msdpcc@nic.in and dpcc.wmc2.delhi@gmail.com**) within the time frame as mentioned in the Minutes.

Enclosure: As Above

*D. K. Singh*  
(D. K. Singh)

Sr. Environmental Engineer,  
DPCC

To,

1. The Vice Chairman, Delhi Development Authority, Vikas Sadan, INA, New Delhi-110023.
2. The Principal Secretary, Urban Development Department, Govt of NCT of Delhi, 9th & 10th Level, Delhi Secretariat, I.P. Estate, NEW DELHI - 110 002.
3. The Principal Secretary, Public Works Department, 5<sup>th</sup> Level, Delhi Secretariat, I.P. Estate, New Delhi - 110002
4. The Secretary (Revenue) cum Divisional Commissioner, 5 Sham Nath Marg, Delhi-110054.
5. The Principal Secretary (Health & Family Welfare), Govt of NCT of Delhi, 9<sup>th</sup> Level, Delhi Secretariat, I.P. Estate, New Delhi - 110002.
6. The Chairman, New Delhi Municipal Council, Palika Kendra Building, OPP. Jantar Mantar, Parliament Street, New Delhi- 110001.
7. The Commissioner, South Delhi Municipal Corporation (SDMC), 9th Floor, Dr. S.P.M Civic Center, JLN Marg, New Delhi- 110002

Contd....2

- 8. The Commissioner, North Delhi Municipal Corporation (NDMC), 4th Floor, Dr. S.P.M Civic Center, JLN Marg, New Delhi- 110002
- 9. The Commissioner, East Delhi Municipal Corporation (EDMC), 419, Udyog Sadan, Patparganj Industrial Area, Delhi-110092
- 10. The Chief Executive Officer, Delhi Cantonment Board (DCB), Delhi Cantt. Sadar Bazaar, New Delhi-110010
- 11. The Chief Executive Officer, Delhi Jal Board, Varunalaya Ph-II, Jhandewalan, Karol Bagh, New Delhi-110005
- 12. The Commissioner of Industries, Govt. of NCT of Delhi. 419, Udyog Sadan, FIE Patparganj, Delhi-110092.
- 13. The Principal Secretary (Environment & Forest), 6<sup>th</sup> Floor, Delhi Secretariat, I.P.Estate, New Delhi - 110002.
- 14. The Managing Director, Delhi State Industrial & Infrastructure Development Corporation Ltd. N-36, Bombay Life Building, Connaught Circus, New Delhi - 110001
- 15. The Secretary, Irrigation & Flood Control Department (I&FC), Govt. of NCT of Delhi, L. M. Bundh, Shastri Nagar, Delhi - 110031.
- 16. The Secretary - Cum -Commissioner, Development Department, Govt. of NCT of Delhi 5/9, Under Hills Road, Delhi-110054
- 17. The Member Secretary, Central Pollution Control Board , Parivesh Bhawan, East Arjun Nagar, Delhi -110032

**Copy to:**

- 1. Staff Officer to Chief Secretary, Govt. of NCT of Delhi, 5<sup>th</sup> Level, Delhi Secretariat, I.P. Estate, New Delhi - 110002.
- 2. The Member Secretary, Delhi Pollution Control Committee.
- 3. Dr. Anil Kumar, Director (Environment), Govt. of NCT Delhi, Delhi Secretariat, I.P. Estate, New Delhi - 110002.
- 4. In Charge CMC I / II / III / IV / V / VI & VII, DPCC.
- 5. In Charge WMCI / II & III, DPCC
- 6. In Charge Air & Water Lab, DPCC.
- 7. In Charge Legal Cell, DPCC.

*(Handwritten Signature)*  
**(D. K. Singh)**

Sr. Environmental Engineer,  
 DPCC

Minutes of the Meeting of Chief Secretary, Govt. of NCT of Delhi held on 26.04.2019 at 5.00 P.M in his conference room at 5<sup>th</sup> Level , Delhi Secretariat with respect to order dated 11.03.2019 of Hon'ble National Green Tribunal in OA No. 606/2018 regarding Compliance of Municipal Solid Waste Management Rules, 2016.

A meeting was taken by Chief Secretary, Govt. of NCT of Delhi on 26.04.2019 in his conference room with respect to order dated 11.03.2019 of Hon'ble National Green Tribunal in OA No. 606/2018 regarding Compliance of Municipal Solid Waste Management Rules, 2016.

Attendance Sheet is enclosed as Annexure –“A”.

Representatives from Urban Development Department, GNCT Delhi, Municipal Corporations, NDMC,DDA, Irrigation & Flood Control Department, Delhi Jal Board, Industries Department, Environment Department, Delhi Pollution Control Committee, DSIIDC, Revenue Department and other Departments were present in the meeting.

In compliance of order dated 16.01.2019 of Hon'ble National Green Tribunal in OA No. 606/2018, an Affidavit was filed by Chief Secretary before Hon'ble National Green Tribunal on 08.03.2019. State Level Committee was constituted vide order dated 15.02.2019 and Task Force for each district has also been constituted vide order dated 16.04.2019. Chief Secretary appeared before the National Green Tribunal on 11.03.2019 and briefed the status of compliance.

Hon'ble National Green Tribunal in its order dated 11.03.2019 has given several directions including direction that at least three wards / zones / circles in each Municipal Corporation / New Delhi Municipal Council / Delhi Cantonment Board may be notified on the website within two weeks from the date of said order as model wards / zones / circles which will be made fully compliant within next six months. The remaining wards/zones/circles may be made fully compliant in respect of environmental norms within one year.

After the said order dated 11.03.2019 of Hon'ble National Green Tribunal, a meeting was taken by the Chief Secretary on 22.03.2019 wherein all the 5 Urban Local Bodies (ULBs) in NCT of Delhi informed regarding identification / declaration of model wards in their area of jurisdiction. South Delhi Municipal Corporation (SDMC), North Delhi Municipal Corporation (North DMC), East Delhi Municipal Corporation (EDMC) and Delhi Cantonment Board (DCB) informed regarding identification / declaration of 3 model wards in their area of jurisdiction. New Delhi Municipal Council (NDMC) has identified / declared whole area under its jurisdiction as Model Area.

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Name of Model Wards / Areas identified / declared by the Urban Local Bodies in NCT of Delhi have been placed on the website of Delhi Pollution Control Committee and enclosed as Annexure –“B”.

Directions given by the Hon'ble National Green Tribunal in its order 11.03.2019 were briefed by the Special Secretary (Environment) cum Member Secretary, DPCC and it was informed that DPCC has already sent Annual Reports to Central Pollution Control Board (CPCB) for the year 2017. It was also informed that a quarterly report is to be furnished to the National Green Tribunal every three months and First such report is to be furnished by June 30. Chief Secretary directed that all the concerned Departments / Authorities shall take necessary action in a time bound manner for the compliance of the orders dated 16.01.2019 & 11.03.2019 of the Hon'ble National Green Tribunal in the above mentioned case.

Various directions given by the Hon'ble National Green Tribunal in the said order were discussed in the meeting and following decisions were taken :

1. All the Urban Local Bodies (SDMC, North DMC, EDMC, NDMC & DCB ) shall submit their updated compliance report with respect to orders dated 16.01.2019 & 11.03.2019 of the Hon'ble National Green Tribunal alongwith compliance status in respect of following Rules specifically mentioning the timelines for compliance with respect to Rule 22 of Solid Waste Management Rules, 2016, to DPCC (Hard Copy as well as soft copy through email at Email ID: [msdpcc@nic.in](mailto:msdpcc@nic.in) & [dpcc.wmc2.delhi@gmail.com](mailto:dpcc.wmc2.delhi@gmail.com)) by 15.06.2019 :

(i) Solid Waste Management Rules, 2016.

(ii) Construction and Demolition Waste Management Rules, 2016.

(iii) Plastic Waste Management Rules, 2016.

Tentative Timeline / Target Date shall be given by the Urban Local Bodies considering the land availability and time required for acquiring the land. Parallel Affidavit shall be filed by the Urban Local Bodies before the Hon'ble National Green Tribunal.

**(Action By: SDMC, North DMC, EDMC, NDMC & DCB)**

2. All the Urban Local Bodies (SDMC, North DMC, EDMC, NDMC & DCB ) shall submit their Annual Reports in respect of above mentioned Rules to DPCC ( Hard Copy as well as soft copy through email at Email ID : [msdpcc@nic.in](mailto:msdpcc@nic.in) and [dpcc.wmc2.delhi@gmail.com](mailto:dpcc.wmc2.delhi@gmail.com)) by 31.05.2019.

**(Action By: SDMC, North DMC, EDMC, NDMC & DCB )**

3. DPCC shall compile the Annual Reports in respect of above mentioned Rules and also for Bio- Medical Waste Management Rules, 2016 and send the Annual Reports to Central Pollution Control Board (CPCB) by 20.06.2019.

**(Action By: DPCC)**

- 20
4. Model Wards / Areas identified / declared by the Urban Local Bodies shall be made fully compliant within 6 months from the date of said order i.e. by 10.09.2019 and compliance report shall be sent to Urban Development Department, GNCT Delhi and DPCC by 15.09.2019.

The remaining wards be made fully compliant in respect of environmental norms within one year.

(Action By: SDMC, North DMC, EDMC, NDMC & DCB ).

5. Quarterly Report for the First Quarter shall be submitted to the Hon'ble National Green Tribunal by 30.06.2019.

(Action By: All ULBs , Urban Development Deptt. GNCTD, Revenue Deptt, Industries & DSIDC, Environment Department , DPCC & other concerning Deptts )

6. A meeting of District Magistrates of all the 11 Revenue Districts in Delhi shall be called and requisite training for performing their responsibilities & duties as mentioned in the Solid Waste Management Rules, 2016 shall be imparted during the said meeting cum training which can be organized on 05.06.2019 (World Environment Day). Environment Department, GNCTD in association with SDMC , CPCB & DPCC to conduct said meeting cum training programme and officers of all the Urban Local Bodies, Urban Development Deptt. GNCTD , Industries Deptt & DSIDC and other concerned Deptt. to attend the said Training Programme.

The District Magistrates shall monitor the status of compliance of environmental norms, at least once in two weeks as per the said order dated 11.03.2019 of Hon'ble National Green.

[Action By: Environment Deptt., DPCC & Revenue Deptt.(District Magistrates)]

7. Regarding Performance Audit of functioning of all regulatory bodies and remedial measures to be taken within six months as per the said order dated 11.03.2019 of Hon'ble National Green Tribunal following was decided :

- (i) Performance Audit of functioning of DPCC be carried out by CPCB as per another order of Hon'ble National Green Tribunal . A letter be sent to CPCB in this regard to do the same at the earliest and send its report for improving the functioning of DPCC including infrastructural and technical man power requirement.
- (ii) DPCC may involve and hire the agencies like NEERI & IIT Delhi and their young researchers on the issues of Air Pollution , Water Pollution, Waste Management & Noise Pollution etc. to have their expertise in tackling these issues and for improvement in the functioning of DPCC.
- (iii) All the 5 Urban Local Bodies in Delhi (SDMC, North DMC, EDMC, NDMC & DCB) shall get the Performance Audit of their functioning in respect of waste management and compliance with respect to following Rules from any of the expert

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agencies like NEERI , NPC & IIT Delhi and remedial measures be taken within 6 months i.e. by 10.09.2019 ;

- a) Solid Waste Management Rules, 2016.
- b) Construction and Demolition Waste Management Rules, 2016.
- c) Plastic Waste Management Rules, 2016.

Urban Development Deptt. GNCTD to coordinate with the Urban Local Bodies to have uniformity in the Performance Audit of Urban Local Bodies in Delhi.

Urban Local Bodies may engage above mentioned expert agencies or some other experts in the field of waste management for proper waste management including proper segregation of waste at source and to have solution for the legacy waste in their areas to get rid of huge quantities of such legacy waste dumped in unscientific manner in their areas.

(iv) **DSIDC & Industries Department, GNCTD** shall prepare the status report regarding waste management in all the Industrial Areas in NCT of Delhi and get the Performance Audit of their functioning in respect of waste management in all the Industrial Areas in NCT of Delhi and also regarding compliance with respect to following Rules from any of the expert agencies like NEERI , NPC & IIT Delhi and remedial measures be taken within 6 months i.e. by 10.09.2019 ;

- a) Solid Waste Management Rules, 2016.
- b) Construction and Demolition Waste Management Rules, 2016.
- c) Plastic Waste Management Rules, 2016.
- d) E-Waste Management Rules, 2016.

8. Health Department, Govt. of NCT of Delhi shall submit their updated compliance report w.r.t provisions of the Bio- Medical Waste Management Rules, 2016 , to DPCC ( Hard Copy as well as soft copy through email at Email ID : [msdpcc@nic.in](mailto:msdpcc@nic.in) and [dpcc.wmc2.delhi@gmail.com](mailto:dpcc.wmc2.delhi@gmail.com)) by 15.06.2019.

(Action By: Health Department GNCTD)

9. DPCC shall submit the compliance status w.r.t the abovementioned Rules specifically in respect of Hospitals/ Nursing Homes/ Health Care Establishments w.r.t Bio- Medical Waste Management Rules, 2016 and also regarding the compliance report with respect to orders dated 16.01.2019 & 11.03.2019 of the Hon'ble National Green Tribunal .

(Action By: DPCC)

10. DPCC and other concerned Departments shall impose the Environmental Compensation on erring industries / units on the basis of 'Polluter Pays' principle, 'Precautionary principle' as per the orders of Hon'ble National Green Tribunal and total amount collected from erring industries / units and details of utilization of funds collected shall be compiled and submitted to Environment Deptt./ DPCC ( Hard Copy as well as soft copy through email at Email ID : [msdpcc@nic.in](mailto:msdpcc@nic.in) and [dpcc.wmc2.delhi@gmail.com](mailto:dpcc.wmc2.delhi@gmail.com)) by 15.06.2019.

(Action By: ULBs, Industries / DSIDC , DPCC & other concerned Deptts.)

- 11. Irrigation & Flood Control Department, all Municipal Corporations, PWD, DJB, DDA and DSIIDC shall ensure that all the drains (Big or Small) in their jurisdiction are linked with appropriate measures (wire nets etc) to ensure stoppage of Municipal Solid and Plastic waste to River Yamuna and Lakes, Water Bodies, Ponds, Marsh lands and Wet lands etc in NCT of Delhi and inform the compliance status in the prescribed Format ( already sent to all concerned Departments) to DPCC (Hard Copy as well as soft copy through email at Email ID : [msdpcc@nic.in](mailto:msdpcc@nic.in) and [dpcc.wmc2.delhi@gmail.com](mailto:dpcc.wmc2.delhi@gmail.com)) by 15.06.2019.

(Action By: I& FC Deptt., All Municipal Corporations,  
PWD, DJB, DDA and DSIIDC)

- 12. Environment Department, Govt. of NCT of Delhi will display on its website and also on the website of DPCC, the progress made on each of the issues mentioned in the abovementioned order of Hon'ble National Green Tribunal,

(Action By: Environment Department GNCTD)

All the concerned Departments / Authorities shall take necessary action for the compliance of the orders dated 16.01.2019 & 11.03.2019 of the Hon'ble National Green Tribunal in the above mentioned case and submit their compliance report to DPCC (Hard Copy as well as soft copy through email at Email ID : [msdpcc@nic.in](mailto:msdpcc@nic.in) and [dpcc.wmc2.delhi@gmail.com](mailto:dpcc.wmc2.delhi@gmail.com)) by 15.06.2019.

The meeting ended with a vote of thanks to the Chair.

**ATTENDANCE SHEET**

Date: 26.04.2019

Time: 05.00 PM

Sub: To Review NGT Cases

S.N.	Name	Designation	Mobile. No.	Email ID	Signature
1	Sanyas Kumar	Pr Jey (E.P)	9811119911		[Signature]
2	Mohamed S	MD D&ID			[Signature]
3	Dilraj Kumar	Comm. EDMC	9717791250		[Signature]
4	Aam (Pr. Non)	MS, DPCC			[Signature]
5	D.K. Singh	SEE, DPCC	9717593512	dk Singh delhi @gmail.com	[Signature]
6	Dr. Anil Kumar	Director, (Environment)	9717593505	dranwidelhi @nic.in	[Signature]
7	Pradeep Chaudhary	CE EDMC	9717788004	pradeepchoudhary @gmail.com	[Signature]
8	Kavideep Singh Chakraborty	Dir (UL) DDA	9717787033	directoruldelhi @gmail.com	[Signature]
9	K. S. Meena	DCHQ RAJ	9212034395		[Signature]
10	Rashmi Singh	Secretary NOMC			[Signature]
11	DR. Ramesh	MOH, NOMC	9810409565		[Signature]
12	Dr. Ramesh Verma	Commissioner SDMC			[Signature]
13	DR. RAMESH VERMA	Head Comm SDMC, B&C & DMU	812906749	rameshverma@ gmail.com	[Signature]
14	UMESHI SAKHDEV				[Signature]
15	Rajiv Jain	SE/SOMC	971778850		[Signature]
16	Rajesh Kumar	Consultant SDMC	873069820	rajeshkumar@ nic.in	[Signature]
17	Sansay Saxena	CE IFC	988824111	ccifcd@gmail.com	[Signature]
18	J.P. Shrivastava	CE IFC	9899200083	ccifcd@gmail.com	[Signature]
19	Shalabh Kumar	Mem (w/s) DDA	9650291441	memkumardda @gmail.com	[Signature]
20	A.K. Singh	CEO, DTR	9999237373	uoddelhi.dtr@ nic.in	[Signature]

# ATTENDANCE SHEET

Time: 05.00 PM

Date: 26.04.2019

Sub: To Review NGT Cases

S.N.	Name	Designation	Mobile. No.	Email ID	Signature
21	Vandana Jais	Comm North MCO			
22	Rajiv Yaduvanshi	Pr. Secretary Urban Development	011-23392202	psud@nic.in	
23	Hareesh Kumar	SO	8276318916	sesthusdelhi@gmail.com	
24	J. K. Singh	SE (S.D.M.) DDB	9650290833	sesthusdelhi@gmail.com	
25	Ajay K. Singh	DDCP4.2 DDA	8010509889		
26	J.S. Khatri	Consultant (S)	735111614	ceoddelhi@gmail.com	
27	Vivender / cr -	CE, DSI/DC	9878100588	snid11010@yahoo.co.in	
28	N.K. Oshw	EO, DPA	971259352	nkjoshi.dpa@nic.in	
29	Ajay Chaudhary	Staff officer (C)	9871622145	achaudhary@yahoo.com	
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DELHI POLLUTION CONTROL COMMITTEE,  
GOVERNMENT OF NCT OF DELHI,  
4-6<sup>TH</sup> LEVEL, ISBT BUILDING, K. GATE, DELHI-6.

Model Areas Declared by respective ULB's

In pursuance to the direction dated 11.03.2019 passed by Hon'ble National Green Tribunal in OA Number 606/2018 titled as "Compliance of Municipal Solid Waste Management Rules, 2018", where all 5 Urban Local Body are required to identify and declare the area under their jurisdiction as Model city to show models for proper management of MSW, Plastic, Bio-medical waste and other waste. Accordingly following area notified as a model area:

(A) South Delhi Municipal Corporation:

1. R.K. Puram, (ward number 65-S)
2. Andrews Ganj, (ward number 59-S)
3. Janak Puri South, (ward number 16-S)

(B) North Delhi Municipal Corporation:

1. Pitampura (KPZ), (ward number 64)
2. Rajender Nagar (KBZ), (ward number 102)
3. Rohini-G (RZ), (ward number 58)

(C) East Delhi Municipal Corporation:

1. Yamuna Vihar (ward number 45E)
2. Mayur Vihar Phase-I, (ward number 1E)
3. Anand Vihar, (ward number 18E)

(D) New Delhi Municipal Corporation:

1. Whole area under the jurisdiction of NDMC.

(E) Delhi Cantonment Board:

1. Poultry Farm area 19 number, (ward number 2)
2. Shastri Bazar Area, (ward number 3)
3. Shankar Vihar, (ward number 4)

S. MALI 22/13/2019  
Spl. Secretary (Environment)  
Member Secretary (DPCO)  
Govt. of N.C.T. of Delhi  
Delhi Secretariat, New Delhi-110002

**IMMEDIATE  
NGT MATTER**



**DELHI POLLUTION CONTROL COMMITTEE  
DEPARTMENT OF ENVIRONMENT, GOVT. OF NCT OF DELHI  
5<sup>th</sup> FLOOR, ISBT BUILDING, KASHMERE GATE, DELHI-110006  
visit us at : <http://dpcc.delhigovt.nic.in>**

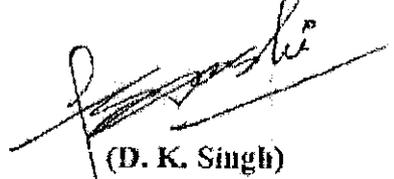
F.No. DPCC/WMC-II/Status Report/OA 606 of 2018/2019/1607-21 Dated: 22-05-2019

**MINUTES OF MEETING**

Please find enclosed herewith the Minutes of Meeting taken by Chief Secretary, Govt. of NCT of Delhi, on 10.05.2019 at Delhi Secretariat with respect to order dated 11.03.2019 of Hon'ble National Green Tribunal in O.A No. 606/2018 regarding Compliance of Municipal Solid Waste Management Rules, 2016, for necessary action.

All the concerned Departments / Authorities are required to take necessary action for the compliance of the orders dated 16.01.2019 & 11.03.2019 of the Hon'ble National Green Tribunal in the above mentioned case and decisions taken in the meeting on 10.05.2019. Compliance report may be submitted to DPCC (Hard Copy as well as soft copy through email at Email ID: [msdpcc@nic.in](mailto:msdpcc@nic.in) and [dpcc.wmc2.delhi@gmail.com](mailto:dpcc.wmc2.delhi@gmail.com)) within the time frame as mentioned in the minutes of meeting.

Enclosure: As Above

  
(D. K. Singh)  
Sr. Environmental Engineer,  
DPCC

To,

1. The Vice Chairman, Delhi Development Authority, Vikas Sadan, INA, New Delhi-110023.
2. The Principal Secretary, Urban Development Department, Govt of NCT of Delhi, 9th & 10th Level, Delhi Secretariat, I.P. Estate, NEW DELHI - 110 002.
3. The Principal Secretary, Public Works Department, 5<sup>th</sup> Level, Delhi Secretariat, I.P. Estate, New Delhi - 110002
4. The Secretary (Revenue) cum Divisional Commissioner, 5 Sham Nath Marg, Delhi-110054.
5. The Principal Secretary (Health & Family Welfare), Govt of NCT of Delhi, 9<sup>th</sup> Level, Delhi Secretariat, I.P. Estate, New Delhi - 110002.
6. The Chairman, New Delhi Municipal Council, Palika Kendra Building, OPP. Jantar Mantar, Parliament Street, New Delhi- 110001.
7. The Commissioner, South Delhi Municipal Corporation (SDMC), 9th Floor, Dr. S.P.M Civic Center, JLN Marg, New Delhi- 110002

8. The Commissioner, North Delhi Municipal Corporation (NDMC), 4th Floor, Dr. S.P.M Civic Center, JLN Marg, New Delhi- 110002
9. The Commissioner, East Delhi Municipal Corporation (EDMC), 419, Udyog Sadan, Patparganj Industrial Area, Delhi-110092
10. The Chief Executive Officer, Delhi Cantonment Board (DCB), Delhi Cantt. Sadar Bazaar, New Delhi-110010
11. The Chief Executive Officer, Delhi Jal Board, Varunalaya Ph-II, Jhandewalan, Karol Bagh, New Delhi-110005
12. The Commissioner of Industries, Govt. of NCT of Delhi. 419, Udyog Sadan, FIE Patparganj, Delhi-110092.
13. The Principal Secretary (Environment & Forest), 6<sup>th</sup> Floor, Delhi Secretariat, I.P.Estate, New Delhi - 110002.
14. The Managing Director, Delhi State Industrial & Infrastructure Development Corporation Ltd. N-36, Bombay Life Building, Connaught Circus, New Delhi - 110001
15. The Secretary, Irrigation & Flood Control Department (I&FC), Govt. of NCT of Delhi, L. M. Bundh, Shastri Nagar, Delhi - 110031.
16. The Secretary - Cum -Commissioner, Development Department, Govt. of NCT of Delhi 5/9, Under Hills Road, Delhi-110054
17. The Member Secretary, Central Pollution Control Board, Parivesh Bhawan, East Arjun Nagar, Delhi -110032

Copy to:

1. Staff Officer to Chief Secretary, Govt. of NCT of Delhi, 5<sup>th</sup> Level, Delhi Secretariat, I.P. Estate, New Delhi - 110002.
2. The Member Secretary, Delhi Pollution Control Committee.
3. Dr. Anil Kumar, Director (Environment), Govt. of NCT Delhi, Delhi Secretariat, I.P. Estate, New Delhi - 110002.
4. In Charge CMC I / II / III / IV / V / VI & VII, DPCC.
5. In Charge WMCI / II & III, DPCC
6. In Charge Air & Water Lab, DPCC.
7. Incharge RDPC, DPCC.
8. In Charge Legal Cell, DPCC.

(D. K. Singh)  
Sr. Environmental Engineer,  
DPCC

(20)

**Minutes of the Meeting of Chief Secretary, Govt. of NCT of Delhi held on 10.05.2019 at 5.30 P.M in his conference room at 5<sup>th</sup> Level, Delhi Secretariat w.r.t the order dated 11.03.2019 of Hon'ble National Green Tribunal in OA No. 606/2018 regarding Compliance of Municipal Solid Waste Management Rules, 2016.**

A meeting was held under the Chairmanship of Chief Secretary, Govt. of NCT of Delhi on 10.05.2019 in his conference room with respect to order dated 11.03.2019 of Hon'ble National Green Tribunal in OA No. 606/2018 regarding Compliance of Municipal Solid Waste Management Rules, 2016.

Attendance Sheet is enclosed as Annexure –“A”.

Representatives from Urban Development Department, GNCT Delhi, Municipal Corporations, NDMC, DDA, Irrigation & Flood Control Department, Delhi Jal Board, Industries Department, Environment Department, Delhi Pollution Control Committee, DSIIDC, Revenue Department, DUSIB etc. were present in the meeting.

It was informed that State Level Committee (SLC) under the Chairmanship of Chief Secretary has already been constituted vide office order dated 15.02.2019 w.r.t orders of Hon'ble National Green Tribunal Dated 16.01.2019, and the meetings of Chief Secretary held so far in the abovementioned case have been attended by various members of the SLC.

Compliance status with respect to directions given by the Hon'ble National Green Tribunal in its order 16.01.2019 and 11.03.2019 were reviewed by the Chief Secretary. It was informed by the Special Secretary (Environment) cum Member Secretary, DPCC that quarterly report is to be furnished to the National Green Tribunal every three months and first such report is to be furnished by June 30, 2019.

**After detailed discussions following decisions were taken:**

1. Time frame for implementation Rule, 22 of Solid Waste Management Rules, 2016 have been mentioned therein and action in this regard is to be taken by all local bodies. The relevant issues are: Identification of suitable sites for setting up solid waste processing facilities or stand-alone sanitary landfill facilities, Procurement of suitable sites for setting up solid waste processing facility and sanitary landfill facilities. Enforcing waste generators to practice segregation of bio degradable, recyclable, combustible, sanitary waste domestic hazardous and inert solid wastes at source. Ensure door to door collection of segregated waste and its transportation in covered vehicles to processing or disposal facilities. Ensure separate storage, collection and transportation of construction and demolition Wastes. Setting up solid waste processing facilities. Setting up common or stand-alone sanitary landfills for the disposal of only such residual wastes from the processing facilities as well as untreatable inert wastes as permitted under the Rules. Bio-remediation or capping of old and abandoned dump sites.

- 29
2. As per Rule 24 (2) of the Solid Waste Management Rules, 2016: All the local bodies are to submit their annual report on or before the 30th day of June every year in Form-IV to Delhi Pollution Control Committee.

Considering that first quarterly report is to filed before Hon'ble NGT on or before 30.06.2019, all the Urban Local Bodies (SDMC, North DMC, EDMC, NDMC & DCB) shall submit their Annual Reports in respect of following Rules to DPCC (Hard Copy as well as soft copy through email at Email ID: msdpcc@nic.in and dpcc.wmc2.delhi@gmail.com ) by 31.05.2019:

- (i) Solid Waste Management Rules, 2016.
- (ii) Construction and Demolition Waste Management Rules, 2016.
- (iii) Plastic Waste Management Rules, 2016.

(Action By: SDMC, North DMC, EDMC, NDMC & DCB)

3. Dy. Commissioners of North DMC [RZ, KPZ and KBZ Zones] briefed about the measures taken / being taken in their identified / declared Model Wards for the compliance w.r.t Solid Waste Management Rules, 2016 including segregation & behavioral change of residents, door to door collection of waste and involvement of NGOs for slum clusters etc. NDMC representative informed that Resident Welfare Associations are being persuaded/ guided for local composting and they have approached Quality Council of India for conducting performance audit of NDMC.

At least one programme be organized by each Urban Local Body as early as possible. One such programme can also be considered on 5th June, 2019 ie on the Environment Day for launch of Model Wards / Areas.

Progress made in the identified / declared Model Wards / Areas by the Urban Local Bodies regarding scientific waste management shall be included in the report of first quarter.

(Action By: SDMC, North DMC, EDMC, NDMC & DCB)

4. **Performance Audit of functioning of all regulatory bodies:** Performance audit of regulatory bodies and remedial measures to be taken within six months as per the Hon'ble National Green Tribunal order dated 11.03.2019, Commissioner, EDMC informed that they have engaged TERI for conducting performance audit of EDMC which is expected to be completed within three months. South DMC and North DMC have also informed that agencies have been engaged to conduct performance audit of their respective corporations.

DPCC informed that it has requested Central Pollution Control Board to conduct performance audit of DPCC at the earliest and CPCB is going to conduct performance audit of DPCC on 23<sup>rd</sup> & 24<sup>th</sup> May, 2019.

(20)

The Chief Secretary advised to the representative cantonment board and MD, DSIIDC to get the Performance Audit of their functioning in respect of waste management and compliance with respect to following Rules from any of the expert agencies like NEERI, NPC & IIT Delhi and remedial measures be taken within 6 months i.e. by 10.09.2019 ;

- a) Solid Waste Management Rules, 2016.
- b) Construction and Demolition Waste Management Rules, 2016.
- c) Plastic Waste Management Rules, 2016.
- d) E-Waste Management Rules, 2016.

**(Action By: SDMC, North DMC, EDMC, NDMC & DCB, UD Deptt., Industries & DSIIDC and DPCC)**

5. All Municipal Corporations, Irrigation & Flood Control Department, PWD, DJB, DDA and DSIIDC shall ensure that all the drains in their jurisdiction are linked with appropriate measures (wire nets etc) as mentioned in the minutes of earlier meeting held on 26.04.2019 and send the compliance status in the Prescribed Format (already sent to all concerned Departments) to DPCC by 15.06.2019 (Hard Copy as well as soft copy through email at above mentioned Email IDs)

**(Action By: I&FC Deptt., All Municipal Corporations, PWD, DJB, DDA & DSIIDC)**

6. All the concerned Departments / Authorities shall take necessary action in a time bound manner for the compliance of the orders of the Hon'ble National Green Tribunal Dated 16.01.2019 & 11.03.2019, decisions taken in the earlier meeting on 26.04.2019 and submit their compliance report to DPCC (Hard Copy as well as soft copy through email at Email ID : [msdpcc@njc.in](mailto:msdpcc@njc.in) and [dpec.wmc2.delhi@gmail.com](mailto:dpec.wmc2.delhi@gmail.com) ) by 15.06.2019 so that report for first quarter can be submitted to Hon'ble NGT by June 30, 2019.

**(Action By: All ULBs, UD Deptt., Revenue Deptt, Industries & DSIIDC, PWD, DJB, I&FC Deptt, Health Deptt., Environment Deptt., DPCC & other concerning Deptts.)**

The meeting ended with a vote of thanks to the Chair.

**ATTENDANCE SHEET**

Time: 05.30 PM

Date :- 10.05.2019

Subject :- Review Meeting in pursuance of NGT order dated 11.3.19 in OA no. 606/2018 titled Compliance of Municipal Solid Waste Management Rules, 2016

S.N.	Name	Designation	Mobile. No.	Email ID	Signature
1	Mohamed (M)	MD			
2	Dilraj Kaur	Comr EDMC			
3	Vandha Jaha	Comm North MEO			
4	Anam Mishra	MS D PLC			
5	D.K. Singh	SEET DPCC	9717593512	dk.singh@dpcc @govt.nctofdelhi.org	
6	K. S. MEENA	DC HO (R&V)	9212034395		
7	Shambir Singh	CEO DUSIA			
8	SK MAHAJAN	CE DUSIA	9717699212		
9	DS Chudhri	Comptroller (S)	7357111624		
10	Veditha Reddy	DC RZ	9999301391		
11	Jha Singh	DC/KPZ	9810932985		
12	Dr Srinivastava	CEO Proj NDMC	9811547118		
13	Dr Ramesh	MOH NDMC	9810409165		
14	Rashmi Singh	Secy NDMC	9811540219		
15	Kapil Rastogi	DC, KBZ	8588889587		
16	Puneet Singh	Commissioner SPMC			
17	Ramesh Verma	Add. Comm SPMC	8929027412		
18	Uma SACHDEV	Comr/SPMC			
19	DALIP RAMJANI	Dir/SPMC	8588889222		
20	SUDHIR MEHTA	SD/SPMC	9717788022		

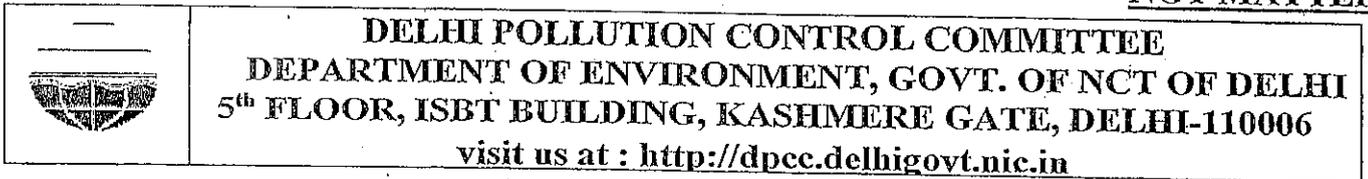
### ATTENDANCE SHEET

Date :- 10.05.2019

Time: 05.30 PM

Subject :- Review Meeting in pursuance of NGT order dated 11.3.19 in OA no. 606/2018 titled Compliance of Municipal Solid Waste Management Rules, 2016

S.N.	Name	Designation	Mobile. No.	Email ID	Signature
21	Pradeep Khanshadkar	CE EDMC	9717788009	pradeep.khanshadkar@emc.gov.in	[Signature]
22	Arun Kumar	SE, EDMC	9717788001	arun.kumar@emc.gov.in	[Signature]
23	O.P. Srinivas	CE (EDMC)	9877261111	ceifcd@emc.gov.in	[Signature]
24	Satyaj Saxena	CE (EDMC)	9868261111	- do -	[Signature]
25					
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IMMEDIATE  
NGT MATTER

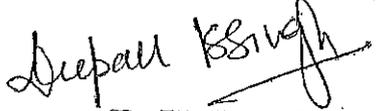
F.No. DPCC/WMC-II/Status:Report/OA 606 of 2018/2019/ 1770-1794 Dated: 25/06/2019

**MINUTES OF MEETING**

Please find enclosed herewith the Minutes of Meeting of State Level Committee headed by Chief Secretary held on **18.06.2019** at 11.30 AM in his Conference Room at 5th Level, Delhi Secretariat to review the action taken w.r.t. the orders of Hon'ble National Green Tribunal Dated 16.01.2019 and 11.03.2019 in O.A. No. 606 / 2018 regarding Compliance of Municipal Solid Waste Management Rules, 2016 and other Rules.

All the concerned Departments / Authorities are required to take necessary action for the compliance of the orders dated 16.01.2019 & 11.03.2019 of the Hon'ble National Green Tribunal in the above mentioned case and decisions taken in the said meeting on 18.06.2019 & submit the compliance report to DPCC (Hard Copy as well as soft copy through email at **Email ID : msdpcc@nic.in and dpcc.wmc2.delhi@gmail.com**) at the earliest.

Enclosure: As Above

  
(D. K. Singh)  
Sr. Environmental Engineer,  
DPCC

To,

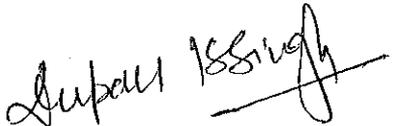
1. The Vice Chairman, Delhi Development Authority, Vikas Sadan, INA, New Delhi-110023.
2. The Principal Secretary, Urban Development Department, Govt of NCT of Delhi, 9th & 10th Level, Delhi Secretariat, I.P. Estate, NEW DELHI - 110 002.
3. The Principal Secretary, Public Works Department, 5<sup>th</sup> Level, Delhi Secretariat, I.P. Estate, New Delhi - 110002
4. The Secretary (Revenue) cum Divisional Commissioner, 5 Sham Nath Marg, Delhi-110054.
5. The Principal Secretary (Health & Family Welfare), Govt of NCT of Delhi, 9<sup>th</sup> Level, Delhi Secretariat, I.P. Estate, New Delhi - 110002.

Contd....2

- The Chairman, New Delhi Municipal Council, Palika Kendra Building, OPP. Jantar Mantar, Parliament Street, New Delhi- 110001.
- 7. The Commissioner, South Delhi Municipal Corporation (SDMC), 9th Floor, Dr. S.P.M Civic Center, JLN Marg, New Delhi- 110002
- 8. The Commissioner, North Delhi Municipal Corporation (NDMC), 4th Floor, Dr. S.P.M Civic Center, JLN Marg, New Delhi- 110002
- 9. The Commissioner, East Delhi Municipal Corporation (EDMC), 419, Udyog Sadan, Patparganj Industrial Area, Delhi-110092
- 10. The Chief Executive Officer, Delhi Cantonment Board (DCB), Delhi Cantt. Sadar Bazaar, New Delhi-110010
- 11. The Chief Executive Officer, Delhi Jal Board, Varunalaya Ph-II, Jhandewalan, Karol Bagh, New Delhi-110005
- 12. The Commissioner of Industries, Govt. of NCT of Delhi. 419, Udyog Sadan, FIE Patparganj, Delhi-110092.
- 13. The Principal Secretary (Environment & Forest), 6<sup>th</sup> Floor, Delhi Secretariat, I.P.Estate, New Delhi - 110002.
- 14. The Managing Director, Delhi State Industrial & Infrastructure Development Corporation Ltd. N-36, Bombay Life Building, Connaught Circus, New Delhi - 110001
- 15. The Secretary, Irrigation & Flood Control Department (I&FC), Govt. of NCT of Delhi, L. M. Bundh, Shastri Nagar, Delhi - 110031.
- 16. The Secretary - Cum -Commissioner, Development Department, Govt. of NCT of Delhi 5/9, Under Hills Road, Delhi-110054
- 17. The Member Secretary, Central Pollution Control Board , Parivesh Bhawan, East Arjun Nagar, Delhi -110032

**Copy to:**

- 1. Staff Officer to Chief Secretary, Govt. of NCT of Delhi, 5<sup>th</sup> Level, Delhi Secretariat, I.P. Estate, New Delhi - 110002.
- 2. The Member Secretary, Delhi Pollution Control Committee.
- 3. Dr. Anil Kumar, Director (Environment), Govt. of NCT Delhi, Delhi Secretariat, I.P. Estate, New Delhi - 110002.
- 4. In Charge CMC I / II / III / IV / V / VI & VII, DPCC.
- 5. In Charge WMCI / II & III, DPCC
- 6. In Charge Air & Water Lab, DPCC.
- 7. Incharge RDPC, DPCC.
- 8. In Charge Legal Cell, DPCC.

  
 (D. K. Singh)  
 Sr. Environmental Engineer,  
 DPCC

Minutes of the Meeting of State Level Committee headed by Chief Secretary and constituted vide order dated 15.02.2019 held on 18.06.2019 at 11.30 AM in his Conference Room at 5<sup>th</sup> Level, Delhi Secretariat to review the action taken w.r.t. the orders of Hon'ble National Green Tribunal Dated 16.01.2019 and 11.03.2019 in O.A. No. 606 / 2018 regarding Compliance of Municipal Solid Waste Management Rules, 2016 and other Rules.

Attendance Sheet is enclosed as Annexure –“A”.

Representatives from Urban Development Deptt., GNCT Delhi, Municipal Corporations, NDMC, Delhi Cantonment Board, Revenue Department, DSIIDC, Health Deptt., PWD, Delhi Jal Board, DUSIB, Environment Deptt., Delhi Pollution Control Committee, and other Departments were present in the meeting.

It was informed by the Member Secretary, DPCC that Quarterly Report is to be filed by Chief Secretary before the Hon'ble National Green Tribunal every three months and first such report is to be furnished by June 30, 2019.

Compliance status / Action taken with respect to the various directions given by the Hon'ble National Green Tribunal in its orders dated 16.01.2019 & 11.03.2019 and decisions taken in the earlier meetings on 26.04.2019 & 10.05.2019 were reviewed in the meeting and following decisions were taken:

**Agenda Point 1: Review of Compliance Status/Action Taken w.r.t. directions of Hon'ble NGT in Order Dated 11.03.2019 (Para 32) & order Dated 16.01.2019**

1. All the Urban Local Bodies shall submit their Action Taken / Compliance Report along with Action Plan with respect to orders dated 16.01.2019 & 11.03.2019 of the Hon'ble NGT in respect of following Rules specifically mentioning the timelines for compliance w.r.t Rule 22 of Solid Waste Management Rules, 2016, to DPCC (Hard Copy as well as soft copy through email at Email ID: [msdpcc@nic.in](mailto:msdpcc@nic.in) & [dpcc.wmc2.delhi@gmail.com](mailto:dpcc.wmc2.delhi@gmail.com)) **by 21.06.2019** :

- (i) Solid Waste Management Rules, 2016.
- (ii) Construction and Demolition Waste Management Rules, 2016.
- (iii) Plastic Waste Management Rules, 2016.

After receiving the Action Taken / Compliance Report along with Action Plan from Urban Local Bodies, DPCC shall compile the report in consultation with Urban Development Deptt., GNCTD.

**(Action By: SDMC, North DMC, EDMC, NDMC, DCB, UD & DPCC)**

2. The Urban Local Bodies which have not submitted their Annual Reports in respect of above mentioned Rules shall submit the same to DPCC (Hard Copy as well as soft copy through email at Email ID : [msdpcc@nic.in](mailto:msdpcc@nic.in) and [dpcc.wmc2.delhi@gmail.com](mailto:dpcc.wmc2.delhi@gmail.com)) **by 21.06.2019**.

**(Action By: Urban Local Bodies)**

3. DPCC shall compile the Annual Reports in respect of above mentioned Rules and also for Bio-Medical Waste Management Rules, 2016 and send the Annual Reports to Central Pollution Control Board (CPCB) **by 30.06.2019**.

**(Action By: DPCC)**

4. Urban Local Bodies informed regarding steps being taken w.r.t segregation of waste to achieve 100 segregation target, door to door collection of waste etc. in their areas particularly about the efforts being made in Model Wards viz. Rohini G (RZ) (Ward No. 58) and Pitampura (KPZ) (Ward No. 64)

NDMC representative informed that in NDMC area there is almost 100 % segregation and door to door collection of waste.

All the Urban Local Bodies shall submit the Progress / Status report in respect of each of their Model Wards / Areas for making them fully compliant, to DPCC (Hard Copy as well as soft copy through email at Email ID : [msdpcc@nic.in](mailto:msdpcc@nic.in) and [dpcc.wmc2.delhi@gmail.com](mailto:dpcc.wmc2.delhi@gmail.com)) and Urban Development Deptt., GNCTD by **21.06.2019**.

Inauguration of Model Wards / Areas be done as early as possible. After completion of the works, audit of one or two Model Wards be got conducted by each Urban Local Body through some Expert Agency in the field of environment.

The remaining wards are to be made fully compliant in respect of environmental norms within one year from 11<sup>th</sup> March, 2019 ( Date of order of Hon'ble NGT ) and Progress / Status report in this regard is also to be informed to DPCC and Urban Development Deptt., GNCTD by **21.06.2019**.

**(Action By: SDMC, North DMC, EDMC, NDMC & DCB )**

5. Quarterly report for the First Quarter shall be submitted to the Hon'ble NGT on or before 30.06.2019 after receiving the Action Taken / Compliance report from the concerned Deptts.

**(Action By: All ULBs , Urban Development Deptt. GNCTD, Revenue Deptt, Industries & DSIIDC, Environment Department , DPCC & other concerning Deptts)**

6. A Meeting cum Training Programme on "Implementation of Solid Waste Management Rules, 2016 & Directions of the Hon'ble NGT in OA No.606/2018" was organized by the Environment Deptt. on 04.06.2019 at Delhi Secretariat. District Magistrates, Senior officers from Urban Development Deptt. and Municipal Corporations attended the said Meeting cum Training Programme. Through presentation District Magistrates were informed regarding their responsibilities & duties mentioned in the SW M Rules, 2016.

The District Magistrates shall monitor the status of compliance of environmental norms, at least once in two weeks as per the order dated 11.03.2019 of Hon'ble NGT:

Action taken / Compliance report shall be submitted by the Divisional Commissioner to DPCC (Hard Copy as well as soft copy through email at Email ID : [msdpcc@nic.in](mailto:msdpcc@nic.in) and [dpcc.wmc2.delhi@gmail.com](mailto:dpcc.wmc2.delhi@gmail.com)) by **21.06.2019**.

Similar Training be conducted by Environment Deptt in respect of Plastic Waste Management Rules, 2016. Municipal Corporations and Divisional Commissioner / District Magistrates to work in Co-ordination.

**[Action By: Revenue Deptt. (Divisional Commissioner/ District Magistrates)/ Municipal Corporations / Environment Deptt.]**

7. It was informed that Performance Audit of DPCC has been conducted by CPCB on 23- 24 May, 2019. EDMC will get the Performance Audit through TERI in 12 weeks , SDMC & NDMC will also get the Performance Audit through TERI. DSIIDC is getting the Performance Audit through NPC.

All the 5 Urban Local Bodies in Delhi and DSIIDC / Industries Deptt. shall get the Performance Audit of their functioning in respect of waste management and concerning Rules from any of the expert agencies like NEERI , NPC & IIT Delhi as early as possible and remedial measures be taken within 6 months i.e. by 10.09.2019.

**(Action By: SDMC, North DMC, EDMC, NDMC , DCB & DSIIDC / Industries Deptt.)**

8. Special Task Forces (STFs) have been constituted for each district vide letter dated 16.04.2019 of Environment Deptt., consisting of representative from Revenue Department (concerned District), Delhi Police, Delhi State Legal Services Authority and DPCC for awareness about the SWM Rules, 2016 by involving educational, religious and social organizations including local Eco-clubs.

The Action taken report of Special Task Forces for each District shall be submitted by the Revenue Deptt. to DPCC (Hard Copy as well as soft copy through email at Email ID : [msdpcc@nic.in](mailto:msdpcc@nic.in) and [dpcc.wmc2.delhi@gmail.com](mailto:dpcc.wmc2.delhi@gmail.com)) and Environment Deptt by **21.06.2019**.

**[Action By: Revenue Deptt. (Divisional Commissioner/ District Magistrates) ]**

9. Concerned Departments shall impose the Environmental Compensation on erring industries/units on the basis of 'Polluter Pays' principle, 'Precautionary principle' as per the orders of Hon'ble National Green Tribunal and total amount collected from erring industries/units and details of utilization of funds collected shall be compiled and submitted to Environment Deptt. / DPCC (Hard copy as well as soft copy through email at Email ID: [msdpcc@nic.in](mailto:msdpcc@nic.in) and [dpcc.wmc2.delhi@gmail.com](mailto:dpcc.wmc2.delhi@gmail.com)) by **21.06.2019**.

**(Action By: ULBs, Industries / DSIIDC , DPCC & other concerned Deptts.)**

10. All the drain owning agencies shall ensure that all the drains (Big or Small) in their jurisdiction are linked with appropriate measures (wire nets etc) to ensure stoppage of Municipal Solid and Plastic waste to River Yamuna, Lakes and other Water Bodies etc in NCT of Delhi and inform the compliance status in the prescribed Format (already sent to all concerned Departments) to DPCC (Hard Copy as well as soft copy through email at Email ID : [msdpcc@nic.in](mailto:msdpcc@nic.in) and [dpcc.wmc2.delhi@gmail.com](mailto:dpcc.wmc2.delhi@gmail.com)) by 21.06.2019.

**(Action By: I& FC Deptt., All Municipal Corporations, PWD, DJB, DDA and DSIIDC)**

11. Environment Department, Govt. of NCT of Delhi will display on its website and also on the website of DPCC, the progress made on each of the issues mentioned in the said order of Hon'ble National Green Tribunal.

**(Action By: Environment Department GNCTD)**

**Agenda Point 2 : Status of Compliance of Plastic Waste Management Rules, 2016.**

Chief Secretary enquired about the action taken by DPCC and Urban Local Bodies w.r.t Plastic Waste Management Rules, 2016. It was informed that DPCC has taken action against the violators in Ghazipur Subjmandi, Sadar Bazaar etc and Environmental Compensation has been imposed on 10 units. It was also informed that Urban Local Bodies to encourage the use of plastic waste (preferably the plastic waste which cannot be further recycled) for road construction or energy recovery or waste to oil etc. The standards and pollution control norms specified by the prescribed authority for these technologies shall be complied with. Urban Local Bodies are required to prepare Action Plan and Action taken Report is to be filed. SDMC informed that it has taken action against the Defaulters / Violators w.r.t provisions regarding Plastic Bags and imposed Environmental Compensation also. Urban Local Bodies informed that Draft Bylaws have been prepared and given to Urban Development Deptt. for further necessary action.

**Following decisions were taken :**

- (i) Formats in respect of Action Plan and Action taken Report as mentioned above shall be prepared.
- (ii) Draft Bylaws prepared by Urban Local Bodies to be given to DPCC for its comments.
- (iii) SDMC / North DMC / EDMC to put on their website regarding retailers and street vendors engaged in selling or providing commodities in plastic carry bags or multi layered packaging or

plastic sheets or like or covers made of plastic sheet made of thickness less than 50 microns as per the Rule 14 of the Plastic Waste Management Rules, 2016.

- (iv) Action taken by the Urban Local Bodies be sent to DPCC for compilation.
- (v) Strict action be initiated by DPCC against the Defaulters / Violators w.r.t Plastic Waste Management Rules, 2016 particularly against the Industries / Units operating without having registration under the Plastic Waste Management Rules, 2016.

**Agenda Point 3 : Status of Compliance of Bio-Medical Waste Management Rules, 2016.**

Chief Secretary enquired about the compliance status and action taken by DPCC w.r.t Bio-Medical Waste Management Rules, 2016. It was informed that DPCC is doing inventorisation of Health care Facilities in Delhi based on the Survey conducted by both CBWTFs and list provided by them. Public Notice was issued on 08.06.2019 to apply for authorization under the Bio-Medical Waste Management Rules, 2016 by 15.06.2019. Show Cause Notices have been issued to 3275 Health Care Facilities / violators and further necessary action is being taken. DPCC has conducted sample survey of about 50 Units from the list provided by the CBWTFs and necessary action is being taken.

It was also informed that there are District Level Monitoring Committees constituted as per the Bio-Medical Waste Management Rules, 2016 and regular inspections are carried out and action is taken against the defaulting units.

**Following decisions were taken :**

- (i) Complete Data base of Health Care Facilities (HCFs) in Delhi be prepared based on the lists available with DPCC, Lists provided by CBWTFs & Delhi Medical Association.
- (ii) Public Notice be issued regarding compliance of Bio-Medical Waste Management Rules, 2016.
- (iii) A Certificate be obtained from the CBWTFs and Delhi Medical Association that there is no Health Care Facility left out which has not applied for Authorization under the Bio-Medical Waste Management Rules, 2016.
- (iv) Complete List of Health Care Facilities (HCFs) in Delhi be placed on the website of DPCC.
- (v) Strict action be taken against the Defaulters / Violators w.r.t Bio-Medical Waste Management Rules, 2016 particularly against the Bedded Hospitals found violating.

**Agenda Point 4: Status of Compliance of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and NGT Case OA No. 804 / 2017 (Rajiv Narayan & Anr Vs Union of India & Ors).**

Chief Secretary was informed that at present there is no Treatment, Storage and Disposal Facility for Hazardous Waste (TSDF) in Delhi. It was also informed that 14 Acres land for TSDF has already been identified at Bawana and the task for development of TSDF has been assigned to DSIIDC. DPCC has made a payment of Rs. 44.10 Crore to North DMC on account of cost of Land for setting up of TSDF at Bawana. An amount of Rs. 8.05 Crores has also been given to DSIIDC as grant in aid towards 50 % of Capital cost of TSDF.

It was informed by the Chief Engineer of DSIIDC that tenders were invited twice however due to litigation the same could not be finalized and the matter is pending before the High Court and next date of hearing is 15.07.2019..

It was also informed that Inventorisation of Hazardous and other Waste in Delhi shall be done by DPCC based on the Annual Returns filed by the units for the year 2018-2019 by 30th June, 2019. The inventory shall be prepared based on CPCB "Guidelines for preparation of inventory on Hazardous

Waste Management". Further, the inventory for some of major processes generating Hazardous Waste may be outsourced and done by reputed agency like IIT- Delhi, NPC or SIIR.

Action taken by DPCC for non-compliance w.r.t. Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 was also appraised.

**Following decisions were taken :**

- (i) DSIIDC to expedite the matter regarding finalization of Bids and award of work for Treatment, Storage and Disposal Facility for Hazardous Waste (TSDF) at Bawana after getting the clearance from the High Court.
- (ii) Inspection be carried out and strict action be taken by DPCC against the Industries / Units found violating the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.

**Agenda Point 5 : Off Take of Construction and Demolition Recycled Materials by Government Departments.**

Chief Secretary enquired about the management of Construction and Demolition Waste in Delhi. Urban Local Bodies informed regarding the present Construction and Demolition Waste Processing Facilities and proposed facilities in Delhi. It was also informed that Urban Local Bodies have made designated places for dumping of Construction and Demolition waste in their areas of jurisdiction and dumped materials are taken to the Construction and Demolition Waste Processing Facilities which are producing products from the Construction and Demolition waste. North DMC informed that they are making surprise inspections in night to find out the violators and necessary action is being taken including issuing of Challan. SDMC has proposal for CCTV at hot spots.

As per the letter Dated 30.05.2019 received from the Addl. Secy. Ministry of Housing and Urban Affairs , Govt. of India , regarding off take of Construction and Demolition Waste recycled materials to meet the targets within a year. It has been informed that MoHUA has fixed the target of 16,07,000 MT for use of Construction and Demolition recycled materials by various Departments however against this target as of 15.05.2019 only 31,700 MT has been the off take. NBCC, DMRC, Railway Board , NHAI has so far Nil off take in the month of April,2019 & May,2019. Chief Secretary has been requested to intervene in the matter.

**Following decisions were taken :**

- (i) Containers for receiving Construction and Demolition waste be kept at hot spots by the Urban Local Bodies.
- (ii) Urban Local Bodies to advertise their designated places for dumping of Construction and Demolition Waste and place the list of such sites / location on their website.
- (iii) Urban Local Bodies to take strict action against the violators.
- (iv) DPCC to pass an order regarding stopping the payment of Bills of Contractors, if Products / Recycled Products from the Construction and Demolition Waste Processing Facilities are not being used by the Contractor in certain percentage in his projects.
- (v) A meeting of Chief Secretary be called with the Finance Department & DDOs / PAOs.

**Agenda Point 6 :NGT Case OA No. 46 / 2018 in the matter of JaysimhaNuggehalı Vs. Govt of NCT of Delhi &Ors.**

In OA No. 46 / 2018 in the matter of JaysimhaNuggehalı Vs. Govt of NCT of Delhi &Ors, the Hon'ble NGT vide its order dated 01.04.2019 has passed a number of directions for improvement in the management of Dairies in Delhi. The matter and various directions given by the Hon'ble NGT was briefed and following decisions were taken :

- (i) Identify responsibility of Area.
- (ii) Make list of Accountability procedure.
- (iii) Short Term responsibility to be fixed .
- (iv) Guidelines have to be issued to all Dairy owners.

The meeting ended with a vote of thanks to the Chair.

**ATTENDANCE SHEET**

Date :- 18.06.2019

Time: 11.30 AM

Subject: Meeting reg. NGT matter OA No.804/2017 - Rajiv Narayan &amp; Anr, 606/2018 regarding solid waste management. vs UOI &amp; Ors.

S.N.	Name	Designation	Mobile. No.	Email ID	Signature
1	Pradeep Khemdelu	CE EDMC	971788009	pradeepkhemdelu@gmail.com	
2	P. K. VARI	E-in-c, PWD	9811707107		
3	Ravi Dadich	Member, DUSIB	9810198554		
4	DR. Ravinder Sharma	Director SDMC	971787469		
5	Randhir Sabaraj	Adl. Comm SDMC	8588883011		
6	ATUL NASA	Dy Dirgt Controlle Rtth	9871718288	atulnasa@gmail.com	
7	K. M ADELU	DC/DM (LEAD)	9891682870	mehashkumar1301@yahoo.com	
8	Madhi Srinivasan	Adl. Com	8974056743		
9	Vedha Reddy	DC RZ	9999301391		
10	Ja Singhal	DC, KPZ	9810932985	kpzdc@gmail.com	
11	Kapil Rastogi	DC, KBZ	8588889587	kapilrastogi@biml.com	
12	UMESH SACHAN	Brng. SDMC			
13	RAVESH VERMA	Adl. C/SDMC			
14	VANSHU JOSHI	Comm/NIDMC/SDMC			
15	DILIP BHANU	Dir/SDMC			
16	Rashmi Sipl	Secretary, NDMC			
17	Nikhil Kumar	CEO	DJB	8800902488	
18	Manisha Saxena	Secy UD/Devt			
19	Vivender Jain	CE, DSHDC	9818100558		
20	Sharat Kumar	SE, DSHDC	9818250726		

ATTENDANCE SHEET

Date :- 18.06.2019

Time: 11.30 AM

Subject: Meeting reg. NGT matter OA No.804/2017, - Rajiv Narayan & Anr, 606/2018 regarding solid waste management. vs UOI & Ors.

S.N.	Name	Designation	Mobile. No.	Email ID	Signature
21	O.P. Srivastava	C.E.	9899260883	ccifcd@gmail.com	[Signature]
22	Nehraj Saxena	C.E.	9868261111	-do-	[Signature]
23	Dr. Y. Kumar	DD(VS) North MC	9717787456	veterinarynorthdmc1@gmail.com	[Signature]
24	DR. RAMESH	MOH, HDMC	9810434865	doctorrameshkumar@yahoo.com	[Signature]
25	C.V. Kaishona	DLA, Food Safety, Chand	9966193180	cmvkaishona@gmail.com	[Signature]
26	A.K. Singh	Designation Officer (Food)	9810434865	ak.singh42@gmail.com	[Signature]
27	[Signature]	Consultant	8500698228	[Signature]	[Signature]
28	Rajiv Jain	SE/SDMC	9717788500		[Signature]
29	KARAR AHMAD	EE, IRO	9717455497		[Signature]
30	Sudhir Khetia	SE SDMC	9717788022	sudhirkhetia65@gmail.com	[Signature]
31	[Signature]	Consultant (S)	7351111614	[Signature]	[Signature]
32	Prasoon Hans	Dept of Env	9897841407	prasoanhans91@gmail.com	[Signature]
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Annexure-5

**Status / Steps taken for the Compliance of Rule 22 of the Solid Waste Management Rules, 2016, by the Urban Local Bodies in Delhi.** Annexure-5

S.No.	Activity	North DMC	East DMC	South DMC	NDMC	DCB
(1)	(2)	(3)	(4)	(5)	(6)	(7)
1	Identification of suitable sites for setting up solid waste processing facilities	Already identified	So far 13 Nos. of identified sites are at different stages of implementation except two sites which are under public hindrance. 20 Nos. more sites are identified for which matter is pending with DDA for allotment of land.	Task accomplished in February 2017.	NDMC disposes its waste at Waste to Energy Plant at Okhla so NDMC does not require any site for waste disposal. NDMC is in process of establishment of MRF centers in its area.	Most of the area in Delhi Cantonment is under Armed forces. The health and hygiene of troops are of paramount importance. The decentralized processing plants will be established considering this aspect. In Delhi Cantonment area decentralized waste processing plant has been planned to be set up for Ward No. 2, 3 & 4. The plants will be decided after discussion with Armed forces (a) <b>For Ward No. 2 &amp; 3-</b> Machine of 10 TPD capacity proposed to be setup in Ward No. 3 (adjacent to Dhaula Kuan Part -II, Defence Officers Enclave). (b) <b>For Ward No 4-</b> Machine of 10 TPD capacity in Shankar Vihar. (c) The processing of waste in the civil pockets of the model wards is proposed to be carried out in the common facility being set up for the civil pockets of all the wards.
2	Identification of suitable sites for setting up common regional sanitary landfill facilities for suitable clusters of local authorities under 0.5 million population and for	NA	Common regional facilities of suitable cluster are not applicable in case of EDMC.	Task accomplished in Feb., 2017	NDMC disposes its waste at Waste to Energy Plant at Okhla.	Delhi Cantonment Board (DCB) does not have its own sanitary landfill due to the existing restrictions under Indian Air Craft Rules, 1937 and Solid Waste Management Rules, 2016, since

	setting up common regional sanitary landfill facilities or stand-alone Sanitary landfill facilities by all local authorities having a population of 0.5 million or more				DCB falls within 10 – 20 KM vicinity of domestic Airport. Consequently DCB is transporting the waste to the centralised composting and Waste to Energy Plants under SDMC at Okhla.	
3	Procurement of suitable sites for setting up solid waste processing facility and sanitary landfill facilities	Already identified a 49 Acre Gram Sabha Land at Sultanpur Dabas which has already been allotted.	50 Acre land at Ghonda Gujran was identified for setting up Solid Waste Management Processing and Disposal facility. Out of which DDA has issued allotment letter for 42.5 Acres land at Ghonda Gujran only on 20.03.2019. Decision on other lands parcel is still awaited.	Task accomplished in Feb./ November 2017	NDMC disposes its waste at Waste to Energy Plant at Okhla.	For setting up of decentralized solid waste processing facilities, land is already available in Delhi Cantonment but landfill facility can not be created due to existing restrictions under Indian Air Craft Rules, 1937 and Solid Waste Management Rules, 2016, since Delhi Cantonment area falls within 10 - 20 KM vicinity of domestic Airport
4	Enforcing waste generators to practice segregation of bio degradable, recyclable, combustible, sanitary waste domestic hazardous and inert solid wastes at source	Being enforced.	Pilot at Preet Vihar, Trilokpuri and Ghazipur have been initiated. Three wards namely <b>Mayur Vihar Phase I, Yamuna Vihar and Anand Vihar</b> have been declared model wards for implementation within six months. Bulk waste generators (Approx. 545 Nos.) and RWAs (Approx. 432 Nos.) are being forced to adopt the practice of waste segregation at source. The 80% achievement target has been submitted before Hon'ble Supreme Court by September, 2021.	Door-to-door collection of segregated waste has been started by integrating rag pickers with C&T concessionaire in three model wards namely; <b>Janak Puri (West), 16-S (West Zone) R K Puram, 65-S (South Zone) Andrews Ganj, 59 - S (Central Zone).</b>	NDMC has engaged NGOs namely Chintan and WOW Group for carrying out awareness activities among residents and public on segregation at source.	Segregation of garbage into wet and dry waste is already being ensured up to a level of 90%

S.No.	Activity	North DMC	East DMC	South DMC	NDMC	DCB
(1)	(2)	(3)	(4)	(5)	(6)	(7)
5	Ensure door to door collection of segregated waste and its transportation in covered vehicles to processing or disposal facilities.	Being enforced in Rohini, Civil Line and Keshav Puram Zone. Partially enforced in Karol Bagh Zone, City SP and Narela Zone. Will be Fully enforced within 12 months.	As above.	It is being complied.	<b>Achieved</b> Door to door collection of segregated solid waste has already been started by deploying 36 auto tippers with separate compartment for dry / wet/ domestic hazardous waste from all the residential colonies, JJ cluster, commercial, offices, and other non-residential areas etc. in NDMC.	The waste is collected in segregated form from door to door and thereafter transported to in specially modified vehicles to the waste transfer points for retrieval of recyclable waste. The waste in segregated form is further transported in covered vehicles to the processing plants at Okhla under the management of SDMC. The waste is carried in covered vehicles during all stages of transportation.
6	Ensure separate storage, collection and transportation of construction and demolition wastes	Being enforced	Construction and Demolition waste is being stored and collected from designated sites by EDMC. C&D waste is being transported in separate vehicles to C& D Plant at Shastri Park.	It is informed that a total number of 65 sites / locations where malba debris in small quantity can be dumped by general public have been notified. Bulk generators/ contractors are required to dump malba/ debris at proposed C&D Waste Plant, Bakkarwala or sanitary land fill at Okhla. C&D Waste Processing Plant at Bakkarwala would start functioning by the first week of August, 2019 which will cater to the C&D waste of West and Najafgarh Zones and another Plant at	<b>Achieved</b> For C &D waste about 10 no. of auto tipper trucks with staff, 03 no. of hook loader, 25 no. of C &D container have been deployed for collection of C &D waste. NDMC disposes its C &D waste at East MCD plant, Shastri Park, Delhi	DCB has established centralised C&D Waste collection centre at Village Jharera, Delhi Cantt for storing C & D waste collected from various pockets of Delhi Cantonment. From this center , the C&D Waste is transported in a separate covered vehicle to C & D Waste recycling plant operated by IL&FS at Shastri Park for recycling.

			<p>Maidangarhi for which land was recently allotted by DDA. This will carter to South and Central Zones. After change of land use, due processing for setting up of C&amp;D plant shall be started.</p>		
<p>7 Setting up solid waste processing facilities by all Local Bodies having 100000 or more population</p>	<p>Enforced partially. 2000 TPD of MSW is processed fully Remaining 2000 TPD of MSW will likely to be processed fully by October 2020.</p>	<p>02 Years after handing over of land.</p>	<p>Already accomplished for new Waste to Energy Plant at Tehkhand of capacity of (2000±20%). A separate request has already been sent to Secy., MoEF&amp;CC for revising the timeline. Further de-centralized processing plants are also being set up. Detail as under: 1. 01 in operation, 01 completed and 02 are in progress and likely to be completed by 15.07.2019. 2. 01 in operation, 01 completed and 02 are in progress and likely to be completed by 15.07.2019. 3. Work awarded on 12.12.18 and 17.12.18 on DBFOT basis with 15 months as time of completion and likely to be completed by 30.06.2019</p>	<p>NDMC disposes its waste at Waste to Energy Plant at Okhla. For decentralized waste treatment one biogas plant of 500 KPD capacities at Laxmi Bai Nagar, two organic waste convertor at Chanakya Puri and Gole Market. Bulk garbage generators are doing at source segregation and managing 4 TPD utilization of wet waste on site. 11 TPD dry wastes are sent to recyclers by Bulk generators through outsourced agencies. 8 TPD of horticulture waste is utilized by NDMC at de-centralized 118 compost pits. About 335 rag pickers have been integrated by NDMC for carrying out door to door collection and segregation of waste at source. They are also involved in taking the recyclables to recyclers.</p>	<p>As stated at Sl.No. 1 &amp; 2 Above</p>

S.No.	Activity	North DMC	East DMC	South DMC	NDMC	DCB
(1)	(2)	(3)	(4)	(5)	(6)	(7)
8	Setting up solid waste processing facilities by Local Bodies and census towns below 100000 populations.	Not Applicable.	Not Applicable.	Not Applicable.	Not Applicable.	Not Applicable.
9	Setting up common or stand-alone sanitary landfills by or for all Local Bodies having 0.5 million or more population for the disposal of only such residual wastes from the processing facilities as well as untreatable inert wastes as permitted under the Rules	Enforced partially. 2000 TPD of MSW is processed fully. Remaining 2000 TPD of MSW will likely to be processed fully by October, 2020.	02 Years after handing over of land.	Request has been sent to Secy., MoEF&CC, for revising the timeline.	In NDMC area there is no landfill site.	Not Applicable
10	Setting up common or regional sanitary landfills by all Local Bodies and census towns under 0.5 million population for the disposal of permitted waste under the rules	Not Applicable.	Not Applicable.	Not Applicable.	In NDMC area there is no landfill site. NDMC disposes its waste at Waste to Energy Plant at Okhla.	As stated at Sl.No. 1&2 Above
11	Bio-Remediation or capping of old and abandoned dump sites	Likely to be achieved by 2021	In absence of any alternative land for engineered landfill site, EDMC is not in a position to stabilize or close the Ghazipur land fill site in totality. However in accordance to the advice of IIT Delhi, EDMC has initiated the slope stabilization of Ghazipur land	Scientific Closure/Remediation of Legacy Waste at Landfill Site, Okhla. Based on the advice of IIT (Delhi), the following tasks were suggested <ul style="list-style-type: none"> <li>• Stabilization of slopes</li> <li>• Providing C&amp;D Waste</li> <li>• Providing soil cover</li> </ul>	Not applicable	There is no old dump site.

		<p>fill site parallel to hindon canal side for which tenders were called and is in process of negotiation with the L1 vendor. EDMC is taking up some slope stabilization departmentally with available scarce resources. However for reclamation of Ghazipur land fill site MoU with NHAI has been signed which is yet to see light of the day. A pilot project has also been awarded to M/s. A J Dauters whose clearance is pending with MoEF&amp;CC. The matter has also been discussed with Prof. Vijay Raghavan, Principal Scientific Advisor to GOI for a pilot on the line of reclamation.</p>	<ul style="list-style-type: none"> <li>• Providing greenery</li> <li>• Providing drainage</li> <li>• Leachate treatment plant</li> <li>• Methane gas recovery (if required)</li> </ul> <p>- Slopes stabilization work started in March 2018 with the deployment of heavy duty bulldozers and excavators (4 bull dozers and 5 excavators)</p> <p>- Suggested slope of 1 : 2.5 (a vertical: 2.5 horizontal) achieved through excavating /levelling /dressing /channelizing etc.</p> <p>- Sorting of the material by way of taking out fluff comprising cloths, plastics, metals etc.</p> <p>- The height of the landfill reduced to about 120 ft. from the general ground level after slope correction and heavy consolidation with bulldozers, C&amp;D Waste was provided in thickness of above 1.5 ft.</p> <p>- Good earth extracted from the C&amp;D Waste provided over the corrected slopes.</p> <p>Greening of finished surface is presently in progress. Greening done on the front face in area about 6000 sqm.</p>		
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Progress Report in respect of Model Wards /Areas identified by Urban Local Bodies (ULBs)

Annexure - 6

S.No	Name & No. of Ward	Zone	Ward Area (in Sq.Km)	Population	No. of Households	Quantum of Solid Waste Generation (in TPD)		Status of Source Segregation (in %)	Status of Door-to-Door Collection (in %)	Wet Waste Processing Facilities (No)		Dry Waste Processing Facilities (No)	C&D Waste		Target Date of Completion of Model Ward
						Wet	Dry			Local Composting Pits	Centralized Composting Sites		Quantum (in TPD)	C&D Waste Collection Points	
South Delhi Municipal Corporation (SDMC)															
1	Andrews Ganj (Ward No 59-S)	Central Zone	3.39	70000 (Nos. Approx.)	16900	10	22	65%	100%	1) 0.5 TPD Composter at HUDCO Place 2) 1 TPD Composter near LSR College is going to start shortly	1	2	1	2	30.09.2019
2	Janakpuri (South) (Ward No. 1 6 S)	West	2.16	43598	10108	2.163	11.4	100	100	3	Nil	2	1	2	
3	R. K. Puram (Ward No 65-S)	South	2.54	68950	23397	5	26	Approved Colonies- 60% Slums - 20%	100	3	1	3	0.5	1	30.09.2019

**Progress Report in respect of Model Wards /Areas identified by Urban Local Bodies (ULBs)**

S.No	Name & No. of Ward	Zone	Ward Area (in Sq.Km)	Population	No. of Households	Quantum of Solid Waste Generation (in TPD)		Status of Source Segregation (in %)	Status of Door-to-Door Collection (in %)	Wet Waste Processing Facilities (No)		Dry Waste Processing Facilities (No)	C&D Waste		Target Date of Completion of Model Ward
						Wet	Dry			Local Composting Pits	Centralized Composting Sites		Quantum (in TPD)	C&D Waste Collection Points	
<b>Delhi Cantonment Board ( DCB )</b>															
1	Uri Enclave, Brar Square, Chanan Singh park, Poultry Farm etc. (Ward No. 2)	Cantt Board area are not divided into zones	8.9		481	0.6	0.6	80%	100%	Nil	Wet waste is transported to Waste to Compost plant at Okhla managed by SDMC.	Dry Waste is transported to Waste to Energy plant at Okhla managed by SDMC.	0.15	1	30.09.2019

**Progress Report in respect of Model Wards /Areas identified by Urban Local Bodies (ULBs)**

S.No	Name & No. of Ward	Zone	Ward Area (in Sq.Km)	Population	No. of Households	Quantum of Solid Waste Generation (in TPD)		Status of Source Segregation (in %)	Status of Door-to-Door Collection (in %)	Wet Waste Processing Facilities (No)		Dry Waste Processing Facilities (No)	C&D Waste	Target Date of Completion of Model Ward
						Wet	Dry			Local Composting Pits	Centralized Composting Sites			
2	Shastri Bazar, P&T Colony etc (Ward No. 3)		5.1		250 Houses of civil pockets. The other areas are occupied by Armed forces (Nos not revealed due to security reasons).	0.36	0.39	90%	100%					

**Progress Report in respect of Model Wards /Areas identified by Urban Local Bodies (ULBs)**

S.No	Name & No. of Ward	Zone	Ward Area (in Sq.Km)	Population	No. of Households	Quantum of Solid Waste Generation (in TPD)		Status of Source Segregation (in %)	Status of Door-to-Door Collection (in %)	Wet Waste Processing Facilities (No)		Dry Waste Processing Facilities (No)	C&D Waste Quantum (in TPD)	C&D Waste Collection Points	Target Date of Completion of Model Ward
						Wet	Dry			Local Composting Pits	Centralized Composting Sites				
3	Shankar Vihar (Ward No. 4)		6.9		The entire areas is occupied by Armed forces (Nos not revealed due to security reasons).	0	0	40%	50%					The C&D waste management in Army area stand with MES.	
<b>East Delhi Municipal Corporation (EDMC)</b>															
1	Mayur Vihar Phase I (Ward No 01-E)	Shahdara South	1.3	65000	16160	5.4	17	82	82	19	1	No	3	Adjoining Dhabao, opposite Police Station Mayur Vihar Phase I	30.09.2019

**Progress Report in respect of Model Wards /Areas identified by Urban Local Bodies (ULBs)**

S.No	Name & No. of Ward	Zone	Ward Area (in Sq.Km)	Population	No. of Households	Quantum of Solid Waste Generation (in TPD)		Status of Source Segregation (in %)	Status of Door-to-Door Collection (in %)	Wet Waste Processing Facilities (No)			Dry Waste Processing Facilities (No)	C&D Quantum (in TPD)	C&D Waste Collection Points	Target Date of Completion of Model Ward
						Wet	Dry			Local Composting Pits	Centralized Composting Sites	No				
1	Pitam Pura (Ward No. 64)	KPZ	15.75	72000	14200	20	10	80	100			1	1	50	1	15.07.2019
2	Rajendra Nagar (Ward No. 102)	KBZ	20	71746	23007	25	12.5	25	100			1	1	50	1	31.07.2019
3	Rohini (G) (Ward No. 58)	RZ	15	64312	16078	18.9	8.1	100	100	2	1	1	50	1	30.06.2019	
<b>North Delhi Municipal Corporation (North DMG)</b>																
3	Yamuna Vihar (Ward No. 45-E)	Shahdara North	2.5	75000	18000	5.2	22	74	74	14	Nil	No	4.5	MTNL Ground, Yamuna Vihar		
2	Anand Vihar (Ward No. 18-E)		5	72000	18000	6.2	24	70	70	22	1	No	4.8	Open Space, D Block, Anand Vihar		

**Action taken by Local Bodies in Model Wards /Areas**

**Action taken by Local Bodies**

S.No.	Key Parameters / Indicators	Description of Parameters/Indicators for Physical Evaluation	DCB	NDMC	SDMC	North DMC	EDMC		
							Mayur Vihar Phase-I (01-E)	Anand Vihar (18-E)	Yamuna Vihar (45-E)
1.	Door to Door Collection	Door to door collection of segregated solid waste from all households including slums and informal settlements, commercial, institutional and other non-residential premises. Transportation in covered vehicles to processing or disposal facilities	<p>i) In Ward no. 2&amp;3, Door-to-door collection of solid waste from all households includes slum and informal settlements namely, Shastri Bazar, Chanan Singh park, Brar Square slum area is being done 100%.</p> <p>ii) In ward no. 2, 3&amp;4 areas occupied by Armed forces, Door-to-door collection, solid waste will be implemented in due course of time due to security reasons.</p>	<p>1) 100% Achieved</p> <p>2) Door to door collection of segregated solid waste has already been started from all the residential colonies, JJ cluster, commercial, offices, and other non-residential areas etc. in NDMC.</p> <p>1) Separate System of Collection of Horticulture waste from Roads has been placed by deploying 8-10 open trucks with three JCB bob cat machines.</p> <p>2) Separate system of collection of C &amp; D Waste is in place through dedicated auto tippers, Hook loaders and separate Bins.</p>	<p>6 nos. of Auto tipper and 40 nos. of Manual Rickshaw (including Informal Waste Pickers) engaged for collection of door to door segregated waste. Collected wet/dry waste is being sent to processing/disposal site through RCV/MTS/hook loader.</p>	<p>100% Achieved in all 3 model wards</p> <p>1) Rohini(G) 2) Rajendar Nagar 3) Pitam Pura</p>	13250 No. of Households	12600 No. of Households.	13220 Nos. of Households.

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			<p>3) Achieved</p> <p>4) Mechanical compactors have been deployed for transportation of waste to the disposal facility at Waste to Energy Plant, Okhla.</p> <p>5) For collection of horticulture waste open tipper trucks covered tripal are deployed and disposed horticulture waste to Compost Plant, Okhla</p>		<p>1) Rohini(G)- 100% (30/06/2019)</p> <p>2) Rajendar Nagar-25% (target of 100% by 31/07/2019)</p> <p>3) Pitam Pura- 80% (target of 100% by 15/07/2019)</p>	13250	12600	13220
2.	<p><b>Source Segregation</b></p> <p>Segregation of waste by households into biodegradable, non-biodegradable, domestic hazardous.</p>	<p>It is being segregated and collection of domestic hazardous waste has been planned to collect separately as per provisions provided under the rule and this will be achieved by September</p>	<p>1) 100% Achieved. However, if any defaulter / violator noticed by the inspectorate staff notice were issued as per Solid Waste Management Bye-laws.</p> <p>2) NDMC has deployed 36 auto tippers trucks for collecting degradable, non-degradable and hazardous waste separately. These auto tippers trucks are having two compartment one for bio degradable and other for non-bio-degradable waste. A separate bag/ box have</p>	<p>Approx. 100 % of residents are giving segregated waste.</p>				

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			<p>been kept for hazardous waste at auto tipper trucks. At source, segregation of the solid waste have being done by all the residential and commercial areas into bio- degradable, non-bio- degradable and hazardous waste including institutional and commercial areas.</p>					
<p>3. Litter Bins &amp; Waste Storage Bins</p>	<p>1) Installation of Twin-bin/ segregated litter bins in commercial &amp; public areas at every 50-100 meters. 2) Installation of Waste storage bins in strategic locations across the city, as per requirement (Unless Binless) 3) Elimination of Garbage Vulnerable Points.</p>	<p>i) Already installed ii) Bins have been provided at strategic locations across the Cantt. iii) The garbage vulnerable points have been already identified and transformed.</p>	<p>1) 100% Achieved 2) NDMC has installed twin bin (blue &amp; green colour) at every 50 to 100 m distance in all commercial and public area. NDMC has eliminated all garbage vulnerable points in its area. 20 pairs of underground bins have been installed at various locations in NDMC area which are having volume sensors and are being monitored at Command and Centre Palika Kendra. NDMC area has 49% green area and lots of horticulture waste for which it has placed 129 iron bin trollies (temporary basis). In addition street sweeping</p>	<p>Twin-bin/segregated litter bins installed in various locations in the ward. • 10 nos. of 1.1 cum bin of different colour are installed at secondary collection points of waste in the ward.</p>	<p>1) Twin Bins have been installed at all prominent commercial and public places. 2) Waste storage bins installed. 3) Taken care.</p>	<p>1) Installed at 50 locations 2) Waste Storage Bins- Nil 1 no GVP Eliminated</p>	<p>1) Installed at 53 locations 2) Waste Storage Bins- Nil</p>	<p>1) Installed at 34 locations 2) Waste Storage Bins- Nil 3) 1 no GVP Eliminated</p>

			<p>are also collected in these bins. The emptying of these trolleys is being monitored on hourly basis at Command and control centre, Palika Kendra, NDMC Headquarter.</p>					
4.	<p><b>Transfer Stations</b></p> <p>Installation of Transfer Stations instead of secondary storage bins in cities with population above 5 lakhs.</p>	<p>Not applicable</p>	<p>1) Achieved 2) NDMC has constructed one garbage transfer station having two shafts at west Kidwai Nagar ring road side for compaction of waste and its onward transfer to waste to energy plant Okhla.</p>	<p>1 nos. of FCTS and 1 no of MTS are installed at secondary collection points for collection of segregated waste.</p>	<p>Dustbins / compactors sites are been used as transfer stations.</p>	<p>Nil</p>	<p>Nil.</p>	<p>Nil.</p>
5.	<p><b>Separate transportation</b></p> <p>1) Compartmentalization of vehicles for the collection of different fractions of waste. Use of GPS in collection and transportation vehicles to be made mandatory at least in cities with population above 5 lakh along with the publication of route map.</p>	<p>i) All the vehicles collecting waste are already having separate compartment for collection of dry &amp; wet waste ii) All vehicles collecting and transporting the waste are fitted with GPS. Although the pollution of Cantonment is less than 5 lakhs.</p>	<p>1) Achieved 2) NDMC has deployed 36 auto tippers trucks for collecting degradable, non-degradable and hazardous waste separately. These auto tippers trucks are having two compartment one for bio degradable and other for non-bio-degradable waste. A separate bag/ box have been kept for hazardous waste. At source, segregation of the solid</p>	<p>6 nos. of auto-tippers and 40 nos. of Rickshaws with different compartments of wet &amp; dry waste are deployed. 6 nos. of AT is enabled with GPS facilities with Route Map.</p>	<p>1) Compartment vehicles are been used for collection of waste. 2) GPS is mandatory in all transportation vehicles.</p>	<p>7-Auto Tippers have been deployed in Mayur Vihar Ph-I with 2 compartments buckets with installed GPS.</p>	<p>09-Auto Tippers have been deployed in Anand Vihar with 2 compartments buckets with installed GPS.</p>	<p>12-Auto Tippers have been deployed in Mayur Vihar Ph-I with 2 compartments buckets with installed GPS.</p>

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			<p>waste have being done by all the residential and commercial areas into bio- degradable, non-bio- degradable and hazardous waste including institutional and commercial areas.</p> <p>3) Separate System of Collection of Horticulture waste from Roads has been placed by deploying 8-10 open trucks with three JCB bob cat machines.</p> <p>4) Separate system of collection of C &amp; D Waste is in place through dedicated auto tippers, Hook loaders and separate Bins.</p> <p>5) Achieved</p> <p>6) All the garbage collection vehicles are having GPS tracking system and being monitored at Command &amp; control Centre Palika Kendra, NDMC headquarter.</p>			<p>Sweeping in Yamuna Market, Ganga Market, market near Bank of</p>	<p>Sweeping in Vivek Vihar D-Block Market, Shrestha Vihar</p>	<p>All DDA Market under jurisdiction of EDMC are being</p>
6.	<p><b>Public Sweeping</b></p>	<p>1) All public and commercial areas to have twice daily sweeping, including night sweeping and residential areas to have daily sweeping.</p>	<p>This aspect is already been followed accordingly</p> <p>1) Achieved 2) About 2190 Safai Karamcharis have been deployed for cleaning, sweeping of road, lane, by-lanes and footpath</p>	<p>In all public &amp; commercial area twice a day sweeping including night sweeping is and residential areas is being done.</p>	<p>All public and commercial ares are been swept twice daily. 60feet and above right of way roads are been</p>	<p>Sweeping in Yamuna Market, Ganga Market, market near Bank of</p>	<p>Sweeping in Vivek Vihar D-Block Market, Shrestha Vihar</p>	<p>All DDA Market under jurisdiction of EDMC are being</p>

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			<p>including the residential area on daily basis.</p> <p>3) All the commercial areas in NDMC have twice daily sweeping (morning &amp; night shift) including night sweeping.</p> <p>In addition, NDMC has deployed nine nos. Mechanical Road Sweeper for wet sweeping in Main Roads, Avenue Roads and is covering a distance of approximately 240 KM per day in two shifts.</p> <p>Two vehicle mounted litter picker machines are also deployed for removing litter at the roadside and removal of the waste from the litter bins placed on the roadside in NDMC area.</p> <p>Six litter picker machines are also deployed for removing the litter from the roadside footpath and green belt.</p>	<p>1) Being VVIP area and space constraint, the NDMC is in the process of identification of a</p>	<p>swept by 12 no. of Mechanical Road Sweepers.</p>	<p>India, Market near SI Office, Market Block-22, 26, 27 in Trilokpuri area is being done once in a day &amp; will be done twice in a day by 10.09.2019.</p>	<p>Market, Anand Vihar A-Block Market and Anand Vihar C-Block Market is being done once in a day &amp; will be done twice in a day by 10.09.2019.</p>	<p>swept in two shifts.</p>
<p>7. Waste Processing  <input type="checkbox"/> Wet Waste  <input checked="" type="checkbox"/> Dry Waste</p>	<p>1) Separate space for segregation, storage, decentralized processing of solid</p>	<p>i) Separate space for segregation and storage of waste has been provided in the</p>		<p>1) <u>Wet Waste:-</u> 20 Nos. of 200 Litre. Capacity drum, 10 No. of 1100 Litre.</p>	<p>1) About 2000 MT is collected and transported to</p>	<p>1) 1 TPD Wet Waste composter installed and</p>	<p>1) 1 TPD Wet Waste composte</p>	<p>1) Dhalao at Ambedkar College</p>

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<input type="checkbox"/> <b>MRF Facility</b>	waste to be Demarcated 2) Establishing systems for home/decentralized and centralized composting 3) Setting up of MRF Facilities.	model wards. Further, Army authorities have been advised for providing waste processing facilities in Decentralized way within prescribed time frame. For processing waste, generated from civil pockets, a pilot project has been started by installing sorting cum composting machine of 10 MT capacities on trial basis. Two machines of capacities 125 Kg and 50Kg for conversion of Bio Degradable waste into compost have also been installed. ii) The residents have been motivated for home composting machines for conversion of Bio Degradable waste into compost at domestic level. iii) The MRF facility is already in place at Tigris road.	suitable land for setting up of MRF facility and as soon as land will be approved the MRF facility will be started. 2) NDMC and NGO (WOW group) are organizing meeting to create awareness for segregation of waste / composting etc. with schools/ RWAs /MTAs on regular basis along with follow up sessions to assess the impact of awareness activities. At present, about 3000 houses is doing home composting by the resident in NDMC area. NDMC has two domestic hazardous waste centres which have been handed over to NGO Chintan for carrying out segregation of collected dry domestic hazardous waste i.e. One at Kautilya Marg & one opposite Palika Niwas, NDMC residential complex, Lodhi colony.	capacity bins. 2 Compost pits at C4E, Dhalao No. 189, Vidyamarg and C-3, Pankha Road is demarcated for wet waste decentralised processing <b>Dry Waste/MRF Facility:-</b> 1 No at FCTS, near C4E Janakpuri and other at Dhalao No. 129/016S on Pankha Road is demarcated as	Narela, Bawana processing plant where 20 MW electricity is produced daily and wet waste is converted into compost. 2) Four 5 TPD and Six 1 TPD decentralized compost plants are under process. 3) MRF facility is available.	functional. 2) Dhalao at 25-Block has been designated for Wet Waste and at Pocket-II Opp. Police Station for Dry Waste.	r installed and functional at Saini Enclave. 2) Three Dhalaos have been designated for wet waste i.e. at Karkardo oma Village D-Block Vivek Vihar and JJ Camp Anand Vihar.	has been designated for Wet Waste and dhalao at Road No. 57 for Dry Waste.
8. <b>Scientific Landfill</b>	1) Setting up common or regional sanitary landfills by all local bodies for the disposal of permitted waste	D) Not applicable as Landfill facility cannot be created due to existing restrictions under Indian Aircraft	1) Not applicable 2) In NDMC area there is no landfill site. NDMC disposes its waste at waste to energy plant at		1) 02 SLF at Bhalsza and Narela Bawana are running. 2) Tenders for	Not Applicable.	Not applicable.	Not applicable

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		<p>under the rules. 2) Systems for the treatment of legacy waste to be established.</p>	<p>rules, 1937 and solid waste management rules, 2016, since Delhi Cantonment area fall within 10 to 20 Km vicinity of domestic Airport. ii) No legacy waste exists.</p>	<p>Okhla</p>	<p>remediation's of Bhalswa SLF have been invited and is under process of a ward.</p>			
<p>9. C&amp;D Waste</p>	<p>Ensure separate storage, collection and transportation of construction and demolition wastes.</p>	<p>DCB has established centralizes C&amp;D Waste collection centre at Village Jharera, Delhi Cant for sorting CD wastes collected from various pockets of Delhi Cantonment. From this centre, the C&amp;D waste is transported in our separate covered vehicle to C&amp;D waste recycling plant operated by IL and FS at Shastri Park for recycling.</p>	<p>1) Achieved 2) For C &amp; D waste about 10 no. of auto tipper trucks with staff, 03 no. of hook loader, 25 no. of C &amp; D container have been deployed for collection of C &amp; D waste. NDMC disposes its C &amp; D waste at East MCD plant, Shastri Park, Delhi</p>	<p>I nos. of Tata 407 deployed for Collection and transportation of C&amp;D waste.</p>	<p>North DMC is running a C&amp; D Waste processing plant at Jahangirpur, near <b>Burari</b> since year 2009 in concession agreement with M/S IL &amp; FS Environmental Infrastructure and Service Limited, for a concession period of 10years. The initial capacity of plant was 500MT/day which was later enhanced to 2000MT/day in the year 2014 to cater the increased inflow of C&amp;D waste. Another C&amp;D waste recycling</p>	<p>1) MTNL Ground, Yamuna Vihar 2) Separate Transportation and processing is being done at Shastri Park.</p>	<p>1) Storage Site- Open Space, D-Block Anand Vihar 2) Separate Transportation and processing is being done at Shastri Park.</p>	<p>1) Storage Site- MTNL Ground, Yamuna Vihar. 2) Separate Transportation and processing is being done at Shastri Park.</p>

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				<p>For Implementation of ban on plastic &lt;50 microns thickness and single use plastics of Central Zone has launched various activity includes organizing camps for public awareness, seizure of plastic and laying penalty from defaulters.</p>	<p>plant minimum capacity 1000 TPD processed at Rani Khera on ppp mode.</p>			
<p>10. <b>Plastic Waste</b></p>	<p>Implementation of ban on plastics below &lt;50 microns thickness and single use plastics.</p>	<p>Delhi Cantonment has implemented the ban on use of plastic carry bags below 50 microns thickness. The environment compensation is being realised from the offenders</p>	<p>The sale, use, store and possession of plastic carry bag of less than 50 micron thickness is banned in NDMC area. Five teams have been constituted for carrying out field inspection and challenging to the offender who violates the NGT order.</p>		<p>Being implemented 600 no. of challans have been made and 9643 kg plastic have been ceased and 12 lakhs have been recovered.</p>	<p>1) Nos. of challans 45. 2) Rally at Mayur Vihar Phase-I was organized in association with NGO IPCA on 13.06.2019 in Mayur Vihar Phase-I Ward for awareness.</p>	<p>1) Nos. of challans 15. 2) Rally at Anand Vihar was organized in association with NGO IPCA on 08.06.2019 in Anand Vihar Ward for awareness.</p>	<p>1) Nos. of challans 45. 2) Rally at Yamuna Vihar was organized in association with NGO IPCA on 17.06.2019 for awareness</p>
<p>11. <b>Bulk Waste Generators (BWGs)</b></p>	<p>Bulk waste generators to set up decentralized processing facilities as per SWM Rules, 2016.</p>	<p>Not applicable in the case of civil pockets of Cantonment. In the case of areas occupied by Armed forces, the waste generated by BWGs the local army authorities have been</p>	<p>1) Achieved However the process of identification of bulk waste generator is under process. 2) All the bulk waste generators i.e. hotels,</p>	<p>Nil</p>	<p>Rs. 17 Lac has been recovered from Bulk Generators</p>	<p>Nos. of Bulk Waste Generator who set up wet waste processing) - Nil.</p>	<p>Nos. of Bulk Waste Generator (those who set up wet waste processing)</p>	<p>Nos. of Bulk Waste Generator (those who set up wet waste processing)</p>

<p style="text-align: center;">85</p>		<p>advised to ensure the implementation of the provisions within prescribed time lines.</p>	<p>clubs, institutions etc. have set up decentralized waste processing unit (organic waste convertor / biogas plant)</p> <p>All bulk garbage generator are carrying out onsite composting</p>				<p>processing g) – Nil.</p>	<p>) – Nil.</p>
<p>12. <b>RDF</b></p>	<p>Mandatory arrangements have to be made by cement plants to collect and use RDF, from the RDF plants, located within 200 kms.</p>	<p>Incorporated in tender conditions</p>	<p>NA No RDF plant in NDMC area</p>	<p>No cement plant under jurisdiction of North DMC. However possibility is been explored to use RDF by Cement plant within 200km.</p>	<p>Not Applicable</p>	<p>Not applicable</p>	<p>Not applicable</p>	<p>Not applicable</p>
<p>13. <b>Preventing solid waste from entering into water bodies</b></p>	<p>Installation of suitable mechanisms such as screen mesh, grill, nets, etc. in water bodies such as nallahs, drains, to arrest solid waste from entering into water bodies.</p>	<p>In vulnerable sites have been identified for installation of cautionary sign boards against dumping of all sort of waste into drains/nallahs. Further, public notice in this regard has also been issued and uploaded on the website of Delhi Cantonment board. The screen mesh, grill, nets, etc. coverage to avoid dumping of solid waste into drains or nallahs will be completed by September 2019</p>	<p>Achieved In NDMC area, all drains/ nallahs have been covered by the Civil department and measures has been taken for preventing solid waste entering into drains/ nallahs.</p>	<p>No North DMC SW Drain is connected to any water body. All drains of North DMC are connected to either PWD or I&amp;FC drains.</p>	<p>In Progress &amp; will be completed by 10.09.2019</p>	<p>In Progress &amp; will be completed by 10.09.2019.</p>	<p>In Progress &amp; will be completed by 10.09.2019</p>	<p>In Progress &amp; will be completed by 10.09.2019</p>

14.	User Fees	Waste Generators paying user fee for solid waste management, as specified in the bye-laws of the local bodies.	The draft by laws framed by Delhi Cantonment Board under Solid Waste Management Rules, 2016 is yet to be notified by Mo. However he board has imposed the user fee under the provision of Cantonment acts, 2006 on waste generators.	1) Achieved 2) NDMC has started collecting user fee from residence, commercial, establishment institutions etc. through their water bill.	Nil	Rs.17 Lac user fee has been recovered from Bulk Generators	Under Process	Under Process.	Under Process.
15.	Penalty provision	Prescribe criteria for levying of spot fine for persons who litters or fails to comply with the provisions of these rules and delegate powers to officers or local bodies to levy spot fines as per the byelaws framed.	The powers for imposing spot fine will be delegated to filled staff under the bylaws framed under Solid Waste Management Rules, 2016. On issuing notification by MoD.	1) Achieved. 2) NDMC is facing problem in case of non-payment of fine at the spot by the violator as no magistrate has been appointed for NDMC for the prosecution prescribed under provision of environment protection act 1986. 3) Through M - Challans, NDMC is levying spot fine for littering / open urination etc. Power has been delegated to NDMC officials to levy spot fine and challenging under various section of NDMC notified bye-laws	Penalty provisions are prescribed in SDMC - Solid Waste Management Bye laws.	Compliance is been made.	As per SWM Bye Laws Nos. of Challans = 25.	As per SWM Bye Laws Nos. of Challans = 50.	As per SWM Bye Laws Nos. of Challans = 09.
16.	Notification of Bye Laws	Frame bye-laws incorporating the provisions of MSW	The board has already passed the resolution for adopting the by-	1) Achieved 2) NDMC bye-laws	SDMC Waste Management Solid	Already notified in 15/01/2018.	Solid Waste Management Bye Laws	Solid Waste Manage	Solid Waste Managem

		<p>Rules, 2016 and ensuring timely implementation.</p>	<p>laws and sent the proposal to MoD for notification.</p>	<p>have been notified since January 2017.</p>	<p>Bye-laws already notified.</p>	<p>Compliance is</p>	<p>notified on 15.01.2018.</p>	<p>ment Bye Laws notified on 15.01.2018.</p>	<p>ent Bye Laws notified on 15.01.2018.</p>
17.	<p><b>Citizen Grievance Redressed</b></p>	<p>Resolution of complaints on Swachhta App within SLA.</p>	<p>The complaints received on Swachhta App are resolved within the SLA</p>	<p>1) Achieved 2) There is robust mechanism put in place to deal with citizen grievance redressed. Command &amp; control centre (24x7 control room) has been set up at Palika Kendra. About 97% complaints are resolved within SLA.</p>	<p>For Resolution of complaints on Swachhta App within SLA Creating WhatsApp groups with Ward Engineers of respective wards for resolving complaint within SLA and displaying advertisement banners in respective areas for awareness of public for Swachhta App.</p>	<p>Compliance is</p>	<p>Monitoring Daily / resolved daily</p>	<p>Monitoring Daily / resolved daily</p>	<p>Monitoring Daily/resolved daily</p>
18.	<p><b>Monitoring mechanism</b></p>	<p>States/ULBs to update month wise targets/action plans on the online MIS.</p>	<p>The data is updated regularly on the online MIS.</p>	<p>1) Achieved 2) NDDMC has integrated project tracking in a time bound manner with NDDMC 311 app for each project of NDDMC. These projects are being monitored/ tracked / updated on regular basis in reference to target achieved / action plan for each project.</p>	<p>Compliance is</p>	<p>Compliance is</p>	<p>Under Process.</p>	<p>Under Process.</p>	<p>Under Process.</p>

6/21/2019

Gmail - Consolidated Status Report as on 14.06.2019 reg. ban on less than 50 micron plastic carry bags in Delhi



Annexure-7

Deepak Kumar Singh <dksinghdpcc@gmail.com>

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**Consolidated Status Report as on 14.06.2019 reg. ban on less than 50 micron plastic carry bags in Delhi**

1 message

**Nigam Agarwal Senior Scientific Officer** <nigam.agarwal@gov.in>

21 June 2019 at 12:40

To: dksinghdpcc@gmail.com

Cc: Secretary <senv@nic.in>, MS DPCC <msdpcc@nic.in>, "Dr. Anil Kumar" <direnv.delhi@nic.in>

Sir,

I am directed to attach a copy of the Consolidated Status Report as on 14.06.2019 reg. ban on less than 50 micron plastic carry bags in Delhi prepared on the basis of the reports received from three MCDs, NDMC, Revenue Department, DCB and DPCC.

Regards,  
Nigam Agarwal  
SSO, Env. Dept,  
GNCTD

Department Of Environment, Govt of NCT of Delhi

Consolidated Status of ATR on NGT Ban on less than 50 Microns Plastic Carry Bags(17.08.2017-14.06.2019)

S.No.	Department / Agency	Action		As on 14-06-2019
1	North MCD	Qty Seized in Kg		9643
		No of Notice / Challan issued		600
		Env. Compensation collected in Rs		1200000
2	South MCD	Qty Seized in Kg		7009
		No of Notice / Challan issued		616
		Env. Compensation collected in Rs		1615000
3	East MCD	Qty Seized in Kg		3061
		No of Notice / Challan issued		2097
		Env. Compensation collected in Rs		2225000
4	NDMC	Qty Seized in Kg		443
		No of Notice / Challan issued		252
		Env. Compensation collected in Rs		935000
5	Revenue Dept	Qty Seized in Kg		11987
		No of Notice / Challan issued		589
		Env. Compensation collected in Rs		870000
6	DCB	Qty Seized in Kg		153
		No of Notice / Challan issued		126
		Env. Compensation collected in Rs		405000
7	DPCC	Qty Seized in Kg		40836
		No of Notice / Challan issued		32
		Env. Compensation collected in Rs		95000
Total		Qty Seized in Kg		73132
		No of Notice / Challan issued		4312
		Env. Compensation collected in Rs		7345000

**Environmental Compensation Received by Delhi Pollution Control Committee  
Upto 20.06.2019 (Unaudited)**

Sl.No.	Name of Unit	Year 2015-2016 (Rs. In Lakhs)	Year 2016-2017 (Rs. In Lakhs)	Year 2017-2018 (Rs. In Lakhs)	Year 2018-2019 (Rs. In Lakhs)	Year 2019-2020 (Rs. In Lakhs)	Total (Rs. In Lakhs)
1	Hospitals	53.00	1506.00	13.25	0.00	2.00	1574.25
2	Malls	36.00	6.00	7.00	0.00	0.00	49.00
3	Hotels	48.50	3.00	64.00	77.00	9.00	201.50
4	Hotels (Mahipalpur)	110.00	12.00	3.00	0.00	0.00	125.00
5	Dust/Construction	108.65	144.75	201.91	283.26	32.66	771.23
6	Waste Burning /Dumping (Leaves, Garbage, Solid Waste, etc.)	2.60	2.90	0.80	184.00	3.30	193.60
7	Plastic bag	0.00	0.00	24.75	9.35	7.55	41.65
8	Dumping Malba in Yamuna	0.00	0.00	1.00	2.05	0.00	3.05
9	Almitra. H. Patel	0.00	0.00	3.55	0.00	0.00	3.55
10	DMRC	0.00	0.00	23.00	0.00	0.00	23.00
11	Generators	0.00	0.00	0.00	0.30	5.00	5.30
12	Tandoors	0.00	0.00	0.00	1.20	0.15	1.35
13	Sealing Order	0.00	0.00	0.00	2.00	0.00	2.00
14	Illegal Borewells	0.00	0.00	0.00	1.50	0.10	1.60
15	Dying Units	0.00	0.00	0.00	0.00	28.50	28.50
16	Mayapuri Industrial Area	0.00	0.00	0.00	0.00	2.00	2.00
17	Bawana & Narela Industrial Areas	0.00	0.00	0.00	0.00	72.00	72.00
18	Discharge of Waste Water	0.00	0.00	0.00	0.00	1.00	1.00
19	Waste Management Facilities	0.00	0.00	0.00	0.00	5.00	5.00
20	Non Conforming Areas	0.00	0.00	0.00	0.00	3.65	3.65
21	Air Pollution (Miscellaneous)	0.00	0.00	0.00	0.00	1.00	1.00
	<b>Total</b>	<b>358.75</b>	<b>1674.65</b>	<b>342.26</b>	<b>560.66</b>	<b>172.91</b>	<b>3109.23</b>

Note:- Amount of Rs. 51132525/- (Rs. Five Crores Eleven Lakh Thirty Two Thousand Five Hundred Twenty Five only) transferred to CPCB vide Cheque No. 023574 dt. 21.02.2017.

  
 Accounts Officer  
 Delhi Pollution Control Committee  
 Govt of NCT of Delhi  
 Gate, Delhi-110006